The Meeting No.15/AM-20 dated 12.12.2019 actually held on 20.12.2019 for the licensing year 2019-20 to considered the Special Advance Authorisation cases under para 4.04(a) FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of of Shri

K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Shri Kuldeep Singh, Asst. Director-I	DCMSME
2.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
3.	Shri J.D. Giri, Vice President	AEPC
4.	Shri Rajesh Malhotra, DDG	DGFT
5	Shri Manoj Kumar Meena, Asst. Director	DGFT

The agenda for meeting No.15/AM-20 dated 12.12.2019 actually held on 20.12.2019 for the licensing year 2019-20 to considered the Special Advance Authorisation cases under para 4.04(a) FTP 2015-20, was taken up for discussion for Case No. 243 to 252 and the decision taken in respect of each cases is enumerated below: 97.

Case No. 243	M/s. Orient Craft Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019	F. No. 01/84/171/00263/AM20/DES.V
actually held on 20.12,2019	

Decision: M/s. Orient Craft Ltd. vide their letter dated 13.12.2019 requested for prior fixation of norms for the following 4 export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and

other d	other details provided in this case. The Committee approved the input output norms as under:					
S1.	Details of Export item	Export		Details of Import	Quantity	
No.		Quantity		Items	recommended	
1.	Girls 2 Pcs Ensembles of	15500 No	1.	55% Linen 45%	As applied	
	Top & Short made out of			Rayon (+/- 3%)		
.	55% Linen 45% Rayon (+/-	1		Woven Printed Fabric		
	3%) Woven Printed Fabric			GSM 190 (+/- 10%)	1	
	GSM 190 (+/- 10%) Style			,		
	No. 526094/579430					
2.	Babies 2 Pcs Ensembles of	3900 No	2.	55% Linen 45%	As applied	
\ {	Top & Short made out of			Rayon (+/- 3%)		
	55% Linen 45% Rayon (+/-			Woven Printed Fabric		
} } ,	3%) Woven Printed Fabric			GSM 190 (+/- 10%)		
	GSM 190 (+/- 10%) Style					
]	No. 526094/579430		 			
] 3.	Girls 2 Pcs Ensembles of	19000 No	3.	55% Linen 45%	As applied	
	Top & Short made out of			Rayon (+/- 3%)		
	55% Linen 45% Rayon (-+/-		ļ	Woven Fabric (Yarn		
11	3%) Woven Fabric (Yarn			of Different Color)		
[[of Different Color) GSM			GSM 190 (+/- 10%)		
] [190 (+/- 10%) Style No.		Ι.			
\ 	526094/588572					
4.	Girls 2 Pcs Ensembles of	2300 No	4.	100% Cotton Woven	As applied	
	Top & Short made out of		'	Fabric (Yarn of		
]]	100% Cotton Woven Fabric			Different Color) GSM		
	(Yarn of Different Color)			190 (+/- 10%)		
]]	GSM 190 (+/- 10%) Style				Ĺ	
\ <u></u>	No. 526094/588574]	<u> </u>		

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

Case No. 244	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 dated	F. No. 01/84/171/00264/AM20/DES.V
12.12.2019 actually held on 20.12.2019	

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 09.12.2019 requested for prior fixation of norms for the following 1 export products under Special Advance Authorisation Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

SI.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity		Items	recommended
1.	Ladies Cargo Trouser made	1250 No	1.	55% Linen 45%	As applied
	of 55% Linen 45% Rayon			Rayon Printed Woven	
	Printed Woven Fabric GSM			Fabric GSM 190	
	190 (Tolerance + or – 10%)			(Tolerance + or -	
1	Style No. 7WP2812		1	10%)	

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

99.

Case No. 245	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 dated	F. No. 01/84/171/00265/AM20/DES.V
12.12.2019 actually held on 20.12.2019	·

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 06.12,2019 requested for prior fixation of norms for the following 1 export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity	<u> </u>	Items	recommended
1.	Men's Shirt with Hood	14000 No	1.	98% Cotton 2%	As applied
	made of 98% Cotton 2%			Elastane Yarn Dyed	
	Elastane Yarn Dyed Woven-			Woven Fabric GSM	
	Fabric GSM 160 and 100%			160 (Tolerance + or -	
	Polyester Yarn Dyed Fleece		[10%)	
	Knitted Fabric GSM 250		2.	100% Polyester Yarn	As applied
	(Tolerance + or - 10%)	ļ		Dyed Fleece Knitted	-
	Style No. AM0548		ı	Fabric GSM 250	
				(Tolerance + or -	
				10%)	<u>.</u>

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

Case No. 246	M/s. Gaurav International (SPL)	
NC Meeting No. 15/AM20 dated 12.12.2019	F. No. 01/84/171/00266/AM20/DES.V	٦
actually held on 20.12,2019	e	-

Marghur.

Decision: M/s. Gaurav International vide their letter dated 16.12.2019 requested for prior fixation of norms for the following 1 export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The

Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Shirt (Full Sleeve) made of 100% Viscose Rayon Printed Woven Fabric GSM 120 +/- 10%, Style No. WTP208041, WTP208042, WTP208043, WTP208044	5997 No	1.	100% Viscose Rayon Printed Woven Fabric GSM 120 ±/- 10%	As applied

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

101.

Case No. 247	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on	F. No. 01/84/171/00267/AM20/DES.V
20.12.2019	

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 13.12.2019 requested for prior fixation of norms for the following 1 export products under Special Advance Authorisation Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity	l	Items	recommended
1.	Men's Cargo Trouser made of 94% Polyamide 6% Elastane Dyed Woven Fabric GSM 157 (Tolerance + or – 10%) Style No. 306447		1.	94% Polyamide 6% Elastane Dyed Woven Fabric GSM 157 (Tolerance + or – 10%)	As applied

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

102.

Case No. 248	M/s. Shahi Expo	rts P. Ltd. (SPL)			
NC Meeting No. 15/AM20 date F. No. 01/84/171/00268/AM20/DES.V					
12.12.2019 actually held on					
20.12.2019					
Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 17.12.2019 requested for prior fixation of					
norms for the following 1 export products under Special Advance Authorisation Scheme and					
committee considered the case as per agenda alongwith other relevant papers. As per CAD and					
other details provided in this case. The Committee approved the input output norms as under:					
SI. Details of Export item	Export	Details of Import	Quantity		
No.	Quantity	Items	recommended		

Marghine,

Ladies Trouser made of 6120 No 76% 24% Rayon 2.25 Sqmtr./Pc 76% Rayon 24% Polyester Polyester Woven Dyed Woven Dyed Fabric GSM Fabric **GSM** 120 120 (Tolerance + or - 10%) (Tolerance or Style No. 220N082A 10%)

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

103.

Case No. 249	M/s. Richa Global Exports P. Ltd. (SPL)	
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 20.12.2019	F. No. 01/84/171/00269/AM20/DES.V	

Decision: M/s. Richa Global Exports P. Ltd. vide their letter dated 12.11.2019 requested for prior fixation of norms for the following 3 export products under Special Advance Authorisation Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity		Items	recommended
1.	Ladies Blouse made of 60%	2880 No	1.	60% Linen 40%	As applied
!	Linen 40% Cotton Bleached			Cotton Bleached	İ
	Woven Fabric GSM 108		ļ i	Woven Fabric GSM	
[]	(+- 10%), Style No.		İ.	108 (+/- 10%)	
	AM636]	•		
2.	Girls Top made of 100%	3540 No	2.	100% Cotton Yarn	As applied
	Cotton Yarn Dyed Woven			Dyed Woven Fabric	
[]	Fabric GSM 106 (+/- 10%),			GSM 106 (+/- 10%)	
	Style No. AL156	1			
3.	Ladies Dress made of 100%	5384 No	3.	100% Polyester	As applied
]]]	Polyester Printed Woven			Printed Woven Fabric	
{ }	Fabric GSM 117 (+/- 10%),			GSM 117 (+/- 10%)	
[[Style No. 528864-537742,				
	Alongwith Indian Lining	<u> </u>	<u> </u>		[

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

104.

Case No. 250	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 20.12.2019	F. No. 01/84/171/00270/AM20/DES.V

Decision: M/s. Richa Global Exports P. Ltd. vide their letter dated 18.12.2019 requested for prior fixation of norms for the following 1 export products under Special Advance Authorisation Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export	Details of Import	Quantity
No.		Quantity	Items	recommended

registens.

1.	Ladies Romper made of 1	1450 No	1.	100% Linen Yarn	As applied
{}	100% Linen Yarn Dycd			Dyed Woven Fabric	1
{}	Woven Fabric GSM 155)	GSM 155 (+/- 10%)	
П	(+/- 10%), Style No.		}	Ì	
H _	72621SUD000043		1		j

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

105.

Case No. 251	M/s. Gaurav International (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on	F. No. 01/84/171/00271/AM20/DES.V
20.12.2019	

Decision: M/s. Gaurav International vide their letter dated 19.12.2019 requested for prior fixation of norms for the following 1 export products under Special Advance Authorisation Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

	Sl.	Details of Export item	Export		Details of Import	Quantity
ļ	No.		Quantity		Items	recommended
	1.	Ladies Blouse made of	9608 No	1.	100% Linen Yarn	As applied
		100% Linen Yarn Dyed			Dyed Woven Fabric	
١	1	Woven Fabric GSM 160 +/-			GSM 160 +/- 10%	
ĺ		10%, Style No. AM650				

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

106.

Case No. 252	M/s. Richa & Co. (SPL)
NC Meeting No. 15/AM20 dated	F. No. 01/84/171/00272/AM20/DES.V
12.12.2019 actually held on 20.12.2019	

Decision: M/s. Richa & Co. vide their letter dated 20.12.2019 requested for prior fixation of norms for the following 2 export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

SI. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Jacket made of 100% Linen Dyed Woven Fabric GSM 125 +/- 10%, Style No. 18413, 18413P, 18413W	1000 No	1.	100% Linen Dyed Woven Fabric GSM 125 ±/- 10%	As applied
2.	Ladies Kaftan made of 100% Rayon Printed Woven Fabric GSM 130 +/- 10%, Style No. 72621SPT000011	504 No	2.	100% Rayon Printed Woven Fabric GSM 130 +/- 10%	As applied

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

Martens,

The Meeting No.15/AM-20 dated 12.12.2019 actually held on 15.01.2020, 17.01.2020, 23.01.2020, 05.02.2019 and 14.02.2020 to considered the Special Advance Authorisation cases under para 4.04(a) and to consider the remaining cases under 4.7 <u>FTP 2015-20</u>, actually held 05.02.2020 and 14.02.2020, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of Shri Hardeep Singh, Addl. DGFT.

The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Shri Kuldeep Singh, Asst. Director-I	DCMSME
2.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2.	Shri Nand Lal, Consultant	DPIIT
3.	Shri J.D. Giri, Vice President	AEPC
4.	Shri Rajesh Malhotra, DDG	DGFT
5	Shri Manoj Kumar Meena, Asst. Director	DGFT

At the outset the Minutes of NC-V Meeting No.14/AM-20 dated 21.11.2019 for the licensing year 2019-20 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.15/AM-20 dated 12.12.2019 was taken up for discussion and the decision taken in respect of each case is enumerated below:

Case No.:25/15/84- ALC3/2019	Party Name:GALAXY ELEGANT FASHIONS PRIVATE LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
HQ File :01/84/050/00379/AM20/	RLA File :05/23/040/00026/AM11/	Lic.No/Date:0510265203 01.06.2010	
Decision: Committee co	da and other relevant pape	rs and decided to	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:22/17/84- ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Approved
2	HQ File :01/84/050/00186/AM18/	RLA File :05/24/040/00288/AM18/	Lic.No/Date:0510404166 03.10.2017	·
	Decision: Committee considered the case as per agenda and other relevant papers and decided to			

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No	Case No.:23/15/84-ALC3/2019		ne:SHANKAR GINGS LIMITED	Mcet No/Date:15/84- ALC3/2019 12.12.2019		Status: Approved
HQ File	:01/84/050/00377/AM20/	1	0/00321/AM18/	Lic.No/Date:3 21.02.2018	410043901	
Donisis		1 / 1	1	1 141 (1		4 41 1 41
	on: Committee consider ubmitted in this case and d					
	bmitted in this case and d Export Product			the above adv.		on as under:

nangino

BULK		GRANULES	
CONTAINERS		<u> </u>	
(NET CONTENT	2.	RELEVANT HDPE	4.462 MT
OF		GRANULES	
EXPORTS:POLY	3.	RELEVANT	Quantity of import items 3,4,5
PROPYLENE		MASTERBATCH	and 9 together = 19.437 MTs
GRANULES:818.		ANTIFIBRILLANT	
18 MT, HDPE	4.	RELEVANT	
GRANULES:4.25	ļ	MASTERBATCH	
MT,		WHITE	
MASTERBATCH	5.	RELEVANT	7
ANTIFIBRILLAN		MASTERBATCH	
T:12.27 MT,		COLOUR	
MASTERBATCH	6.	RELEVANT	7.200 MT
WHITE:6.13 MT,		CONDUCTIVE	
MASTERBATCH		BLACK	
COLOUR:3.68	7.	LLDPE	1.05 kg/kg content in export
MT,			product
CONDUCTIVE	8	LDPE	1.05 kg/kg content in export
BLACK:6.55 MT,			product
LLDPE:73.33 MT,	9.	RELEVANT	
LDPE:31.43 MT,		U.V.STABILISER	
RELEVANT U.V.		MASTERBATCH	
STABILISËR		(FOR EXPORT	
MASTERBATCH		WITH U.V.	
(FOR EXPORT	}	STABILISER)	
WITH U.V.	Į	,	
STABILISER):16			
MT A concerned may take necessary action			

	Case No.:74/24/84- ALC3/2018	Party Name:ADITYA TIMPACK PRIVATE LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Withdrawn
4	HQ File :01/84/050/00498/AM19/	RLA File :52/24/040/00005/AM19/	Lic.No/Date:5210042587 06.04.2018	
	1	nsidered the case as per age	•	

	Case No.:22/15/84- ALC3/2019		Party Name:S PACKAGING		Meet No/Date:1 ALC3/2019 12.12.2019	5/84-	Status: Approved
`	HQ File :01/84/050/00376/AM20/		RLA File :34/24/040/00)338/AM18/	Lic.No/Date:34 12.04.2018	10044036	
I							
		on: Committee considerable in this case are					
	ils su			tify the norms			

Marfans,

					
BULK CONTAINERS	·	2.	HDPE GRANULES	4.462 MT	
(NET CONTENT OF EXPORTS:POLY PROPYLENE GRANULES:818. 18 MT, HDPE GRANULES:4.25		3.4.5.	MASTERBATCH ANTIFIBRILLAN T MASTERBATCH WHITE COLOUR MASTERBATCH	Quantity of import items 3,4,5 and 9 together = 19.437 MTs	
MT, MASTERBATCH ANTIFIBRILLAN		6.	COLOUR CONDUCTIVE BLACK	7.200 MT	
T:12.27 MT, MASTERBATCH	- - -	7.	LLDPE	1.05 kg/kg content in export product	
WHITE:6.13 MT, MASTERBATCH COLOUR:3.68	<u> </u>	8	LDPE	1.05 kg/kg content in export product	
MT, CONDUCTIVE BLACK:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V.		9.	U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)		
STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER):16 MT					
RA concerned may take necessar	y action subjec	t to c	compliance of other usua	l conditions.	

_	Case No	.:24/15/84-ALC3/2019	Party Name PACKAGIN			Meet No/Date:15. ALC3/2019 12.12.2019	/84-	Status: Approved
	HQ File	:01/84/050/00378/AM20	RLA File :34/24/040/0)0405/A	M18/	Lic.No/Date:3410 17.04.2018	0044047	
,		n: Committee considerabmitted in this case and						
	S.No.	Export Product	Export Quantity		Impo	rt item	Quantity	v allowed
6	1.	FLEXIBLE INTERMEDIATE BULK	971.834 MT	1.	GRA	PROPYLENE NULES GRANULES	899.998 4.462 M	
		CONTAINERS (NET CONTENT OF		3.		TERBATCH IFIBRILLANT	items 3,	•
		EXPORTS:POLY PROPYLENE GRANULES:818.		4.		TERBATCH ΓΕ COLOUR	and 9 to MTs	gether = 19.437
		18 MT, HDPE		5.	MAS COL	TERBATCH OUR		

Marjane J

]]	GRANULES:4.25 MT,	6.	CONDUCTIVE BLACK	7.200 MT	
	MASTERBATCH ANTIFIBRILLAN T:12.27 MT,	7.	LLDPE	1.05 kg/kg content in export product	
	MASTERBATCH WHITE:6.13 MT, - MASTERBATCH	8	LDPE	1.05 kg/kg content in export product	
	COLOUR:3.68 MT, CONDUCTIVE BLACK:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER):16 MT	9.	U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)		

C	Case No.:8	3/24/84-ALC3/2018	Party Na FOOTW			Mect No/Dat ALC3/2019 12.12.2019	e:15/84-	Status: Approved
ŀ	IQ File :0	1/84/050/00432/AM19/	RLA Fil :05/24/0 /	_	532/AM19	Lic.No/Date: 08.01.2019	0510409244	
		: Committee considered the contited in this case and decided to						
	S.No.	Export Product	Export Quantity		Import it	em	Quantity a in KGs	llowed
LA VARIANCE AND A SECOND ASSESSMENT AND A SECOND ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESSMENT ASSESS	1.	Synthetic Footwear with Outer sole and upper made of Plastics having different sizes of	1385000 Pair	1.	Polyuretl System Footweat Exter)	for	1.03 kg/k in the product	g content export
		Ladies/Gents and Kids		2.	Polyuretl System Footweat (Urecom	for	1.03 kg/k in the product	g content export

8		INDUSTRIES PRIVATE		Status: Approved
	HQ File :01/84/050/00453/AM19/	l .	Lic.No/Date:0510409310 11.01.2019	

Manglins,

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity		Import item	Quantity
1.		\ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \ \		i	allowed
	BACK PACK BAG Style # Bneyo made of 90% POLYESTER, 10% NYLON, 55% NYLON, 45% POLYESTER,65% PU, 35%POLYESTER ,100% POLYESTER (LINING)	2400 Number	1.	WOVEN & DYED FABRIC POLYESTER 90%, NYLON 10% Style:BAOLI TEXTILE 320 GRAM 020-89636957(520 YDS & 475.49 MTRS) GSM320 +-10%	Net content +409%
			2.	WOVEN & DYED FABRIC NYLON 55 %,POLYESTER 45 % Style:XIN YUAN # 150 (530 YDS & 484.63 MTRS) GSM 320+-10%	Net content + 3.43%
			3.	FAUX LEATHER FABRIC PU 65%, POLYESTER 35% Style:GUOMAO- 20074 BLACK-1 (420 YDS & 384.05 MTRS) GSM 555+-10%	Net content + 5%
			4.	WOVEN & DYED FABRIC POLYESTER100 % Style:HONG PING MESH 937 (500 YDS & 457.50 MTRS) GSM 230+-10%	Net content +2.89%
			5.	PRINTED LINING FABRIC POLYESTER 100% (LINING) Style:M-03 COATED LOGO LINING (1990YDS & 1820 MTRS) GSM 103+-10%	Net content + . 5%
2.	BACK PACK BAG STYLE # BMARSS made of 55% NYLON, 45% POLYESTER,65% PU, 65% PU, POLYESTER 35% and 100% POLYESTER (LINING)	1200 Number	 6. 7. 	WOVEN & DYED FABRIC NYLON 55 %,POLYESTER 45 % Style:XINYUAN 150 # 1 BLACK (680 YDS & 621.79 MTRS) GSM 320+-10% PU LEATHER BLACK PU	Net content + 1.58%
	2.	BMARSS made of 55% NYLON, 45% POLYESTER,65% PU, 65% PU, POLYESTER 35% and	BMARSS made of 55% NYLON, Number 45% POLYESTER,65% PU, 65% PU, POLYESTER 35% and	2. BACK PACK BAG STYLE # 1200 6. BMARSS made of 55% NYLON, 45% POLYESTER,65% PU, 65% PU, POLYESTER 35% and 100% POLYESTER (LINING)	Style:XIN YUAN # 150 (530 YDS & 484.63 MTRS) GSM 320+-10% 3. FAUX LEATHER FABRIC PU 65%, POLYESTER 35% Style:GUOMAO- 20074 BLACK-1 (420 YDS & 384.05 MTRS) GSM 555+-10% 4. WOVEN & DYED FABRIC POLYESTER100 % Style:HONG PING MESH 937 (500 YDS & 457.50 MTRS) GSM 230+-10% 5. PRINTED LINING FABRIC POLYESTER 100% (LINING) Style:M-03 COATED LOGO LINING (1990YDS & 1820 MTRS) GSM 103+-10% 2. BACK PACK BAG STYLE # 1200 MTRS) GSM 103+-10% 4. WOVEN & DYED FABRIC POLYESTER 100% (LINING) Style:M-03 COATED LOGO LINING (1990YDS & 1820 MTRS) GSM 103+-10% 5. PRINTED LINING (1990YDS & 1820 MTRS) GSM 103+-10% 5. PRINTED LINING (1990YDS & 1820 MTRS) GSM 103+-10% 5. PRINTED LINING (1990YDS & 1820 MTRS) GSM 103+-10% 5. PRINTED LINING (1990YDS & 1820 MTRS) GSM 103+-10% 5. PRINTED LINING (1990YDS & 1820 MTRS) GSM 103+-10% 5. PRINTED LINING (1990YDS & 1820 MTRS) GSM 103+-10% 5. PRINTED LINING (1990YDS & 1820 MTRS) GSM 103+-10% 5. PRINTED LINING (1990YDS & 1820 MTRS) GSM 103+-10% 5. PRINTED LINING (1990YDS & 1820 MTRS) GSM 103+-10% 5. PRINTED LINING (1990YDS & 1820 MTRS) GSM 103+-10% 5. PRINTED LINING (1990YDS & 1820 MTRS) GSM 103+-10% 6. WOVEN & DYED FABRIC NYLON 55 % POLYESTER 45 % STYLE:XINYUAN 150 # 1 BLACK (680 YDS & 621.79 MTRS) GSM 320+-10%

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				Style:GUOMAO 20074 BLACK # 1 (345 YDS & 315.47 MTRS) GSM	+4.90%	
				555 +-10%	ŧ	
			8.	PRINTED LINING	Net	
				FABRIC POLYESTER	content +	
	,			100% (LINING)	0.87%	
				Style:M-03 COATED		
				LOGO LINING (1185		
				YDS & 1083.50 MTRS)		
				GSM 103+-10%		
3.	BACK PACK BAG STYLE #	1200	9.	WOVEN & DYED	Net	Ī
	BMARSS made of 55% NYLON,	Number	1	FABRIC NYLON 55	content +	
	45% POLYESTER,			%,POLYESTER 45 %	1.58%	
	65% PU, 35% POLYESTER &]	Style:XINYUAN 150 #		
	100% POLYESTER (LINING)	i I	1	56 OLIVE (680 YDS &	1	
				621.79 MTRS) GSM		
				320+-10%		
		ļ	10.	PU LEATHER BLACK PU	Net	
		į		65%, POLYESTER 35%	content +	
				Style:GUOMAO 20074	4.90%	
) '	BLACK # 1 (345 YDS &		
		İ	\	315.47 MTRS) GSM		
				555 +-10%		
			11.	PRINTED LINING	Net	
			} '	FABRIC POLYESTER	Content +	
		·		100% (LINING)	0.87%	
				Style:M-03 COATED		
				LOGO LINING (1185		
				YDS & 1083.50 MTRS)		
A con				GSM 103+-10%		

	3	INTERNATIONAL	Mcet No/Date:15/84- ALC3/2019 12.12.2019	Status:Reject
9	14		Lic.No/Date:0610039091 16.01.2019	
ĺ	Decision: Committee consider	lound the ease as now assends	and	

Decision: Committee considered the case as per agenda and noted that the firm was asked on 24.07.2019, 04.10.2019 and 16.12.2019 to furnish the hard copy of application. Hard copy of the application is not received so far. Committee decided to reject the case.

RA concerned to take further necessary action subject to compliance of other usual conditions.

Case No.:170/24/84- ALC3/2018	VENTURES		Status: Reject
 HQ File :01/84/050/00594/AM19/		Lic.No/Date:3110067294 21.01.2019	

ugugans, gn **Decision:** Committee considered the case as per agenda and noted that the firm was asked on 24.07.2019, 04.10.2019 and 16.12.2019 to furnish the hard copy of application. Hard copy of the application is not received so far. Committee decided to reject the case.

RA concerned to take further necessary action subject to compliance of other usual conditions.

	Case No.:11/24/84- ALC3/2018	Party Name:REAL KNIT FASHION	Mcet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered and Re-indexed	
. 11	HQ File :01/84/050/00435/AM19/	RLA File :32/24/040/00052/AM19/	Lie.No/Date:3210078838 29.01,2019	Defer Date:11.03.2020	
	Decision: Committee considered the case as per agenda alongwith other relevant paper and decided to ask the firm to furnish CAD of the product. The case stands deferred for re-listing on 11.03.2020.				

Case No.:37/24/84- ALC3/2018	y	1	Status: Deffered and Re-indexed
HQ File	i	Lic.No/Date:0510409548	
:01/84/050/00461/AM19/	:05/23/040/00484/AM19/	31.01.2019	11.03.2020

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has furnished their reply on 09.09.2019 and observed the following deficiencies:

1. Semi finished goods are only cut into required shape and size and type is put on all sides, finishing, cleaning, clipping (A simple process).

2. 15% waste on cutting into shape and putting type is too high (14% + 1%).

3. On tape also 15% waste is claimed – which is unrealistic.

4. On the application knitted fabric is not mentioned in the input material but is clarification letter dated 09.09.2019, it is mentioned.

Committee decided to ask the firm to appear for PH with above clarification, justification and sample sketch of input and output.

The case stands deferred for re-listing on 11.03.2020.

Case No.:189/24/84- ALC3/2018	Party Name:KIKOMO	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
HQ File :01/84/050/00613/AM19/	RLA File :05/23/040/00490/AM19/	Lic.No/Date:0510409608 06.02.2019	, .

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the representative had appeared before NC on 05.02.2020 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

14	Case No.:192/24/84- ALC3/2018	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00616/AM19/	RLA File :34/24/040/00341/AM19/	Lic.No/Date:3410044865 08.02.2019	Defer Date:11.03.2020
	Decision: Committee considered the case as per agenda along with other relevant papers. Committee noted that the firm was asked on 16.12.2019 to furnish the following information:			

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- 1. To indicate import content in the export product giving layout, drawing and design of export product
- 2. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage.
- 3. Specification and application/use of Powerply Blue Laminate, Press Stud Cap and Pull Tag Block with calculation in detail for item Powerply Blue Laminate
- 4. Style number of the export product.

Reply is not received so far. Committee decided to send the reminder to the firm.

The case stands deferred for re-listing on 11.03.2020.

Case No.:193/24/84- ALC3/2018	Party Name:SURE SAFETY (INDIA) LIMITED		Status: Deffered and Re-indexed
.HQ File	RLA File	Lic.No/Date:3410044866	Defer
:01/84/050/00617/AM19/	:34/24/040/00343/AM19/	08.02.2019	Date:11.03.2020

Decision: Committee considered the case as per agenda along with other relevant papers. Committee noted that the firm was asked on 16.12.2019 to furnish the following information:

- 1. To indicate import content in the export product giving layout, drawing and design of export product
- 2. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage.
- Specification and application/use of each imported item indicating clearly the width (alternative unit of
 measurement should be in Sq. Mt.) where the quantity has been mentioned in metre.
- 4. Style number of the export product.

Reply is not received so far. Committee decided to send the reminder to the firm.

The case stands deferred for re-listing on 11.03.2020.

Case No.:206/24/84-	Party Name:SALEHA		Status: Deffered
ALC3/2018	INTERNATIONAL		and Re-indexed
HQ File	RLA File	Lic.No/Date:0610039117	Defer Date:
:01/84/050/00630/AM19/	:06/24/040/00071/AM19/	13.02.2019	11.03.2020

- 16 **Decision:** Committee considered the case as per agenda along with other relevant papers. Committee noted that the firm was asked on 16.12.2019 to furnish the following information:
 - 1. Net import content in the export product giving separate wastage of raw material
 - 2. Calculation for requirement of raw material both imported, indigenous for manufactured and product
 - 3. Justification for wastage claimed

Reply is not received so far. Committee decided to send the reminder to the firm.

The case stands deferred for re-listing on 11.03.2020.

1	EXPORTS INDIA LTD		Status:Deffered and Re-indexed
1 4	l	Lic.No/Date:0610039119 14.02.2019	Defer Date: 11.03.2020

- Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the following information:
 - 1. To indicate exact description of Import Item No. 1 and prints/proper unit of measurement for items No. 1 & 2.
 - 2. Import content of each input giving wastage claimed, separately for each export product. The case stands deferred for re-listing on 11.03.2020.

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1	8 Case No.:2/7/84-ALC3/2019	Party Name:RAGHAV HOME	Meet No/Date:15/84-	Status: Deffered
1	8	FASHIONS PVT LTD	ALC3/2019	and Re-indexed

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	THE PERSON NAMED OF THE PERSON NAMED AND PARTY OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON NAMED AND ADDRESS OF THE PERSON N	12.12.2019	
HQ File	· '	Lie.No/Date:3310030554	Defer Date:
:01/84/050/00112/AM20/		12.06.2019	11.03.2020

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following:

- 1. Net Import content in the export product giving wastage, if any, separately for each import product.
- Complete calculation for requirement of raw materials /component including Vegan PU with Suede Fabric for manufacture
- GSM/thickness of Fabric with specification and meaning /details of Vegan PU with Suede in Fabric.

The case stands deferred for re-listing on 11.03.2020.

	Case No.:3/7/84-AL.C3/2019	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
19	HQ File :01/84/050/00113/AM20/	RLA File :05/24/040/00158/AM20/	Lic.No/Date:0510410971 18.06.2019	
	Decision: Committee cons	idered the case as per aneng	la and other relevant nane	rs and decided to

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

l .	J		Status: Deffered and Re-indexed
HQ File :01/84/050/00115/AM20/	ł.	Lic.No/Date:0510410979 18.06.2019	Defer Date: 11.03.2020.

Decision: Committee considered the case as per agenda and other relevant papers and noted that the firm was asked on 07.10.2019 and 16.12.2019 to furnish the following information:

Weight of Silk in the two export product separately

Weight of Silk fabric as input in the export product

Wastage claimed in making of the product.

No reply received so far. NC decided to send last and final reminder to the firm.

The case stands deferred for re-listing on 11.03.2020.

	Case No.:6/7/84-ALC3/2019	POLYMERS	!	Status: Deffered and Re-indexed
1 [-	l .	Lic.No/Date:0510410996 19.06.2019	Defer Date: 11.03.2020.

- Decision: Committee considered the case as per agenda and noted that the firm was asked on 07.10.2019 and 16.12.2019 to furnish to furnish the following information:
 - 1. Content of 3 input in Kgs contained in the export product
 - 2. Weight of the export product in Kgs.
 - 3. Complete two sets of application along with copy of Adv. Authorisation.

Reply is not received so far. NC decided to last and final reminder to the firm

The case stands deferred for re-listing on 11.03.2020.

[-	Case No.:7/7/84-ALC3/2019	Party Name:CREATIVE	Meet No/Date:15/84-	Status: Deffered
	22		GARMENTS PRIVATE	ALC3/2019	and Re-indexed
ļ		•	LIMITED	12.12.2019	

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1	RLA File :03/94/040/00230/AM20/	Lic.No/Date:0310829782 19.06.2019	Defer Date: 11.03.2020		
Decision: Committee considered the case as per agenda and noted that the firm was asked on 16.12.2019 to clarify the weight of input as 605 kg and export product 685 kg which is higher than input fabric. Reply is					
not received from the firm. NC decided to send the reminder.					
The case stands deferred for re-listing on 11.03.2020					

ALC3/2019	EXPORTS INDIA		Status: Approved
HQ File :01/84/050/00118/AM20/] ,	Lic.No/Date:0410165743 20.06.2019	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT vide their I.D No. P- 47011/426/2019-TSW dated 17.12.2019, the following norms are recommended:

EXPORT MADE ITEM NO. 1:- "LEATHER TRAVEL BAG"

STYLE#	QTY (In Nos.)
F11321	678
TOTAL	678

S.No.	Item Description	иом	Total Qty
2	RELEVANT INNER LINING (LINING MATERIALS (LYCRA) / NYLON FABRIC WITH WR + PU COATING / LINING MATERIALS (LYCRA + AIR MESH) WIDTH : 54 INCHES)	YARD	881.40
3	RELEVANT REINFORCEMENT MATERIAL (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)/0.6MM,0.8MM,1.0MM S/L SANDWICHED PVC)	YARD	27.73
4	RELEVANT REINFORCEMENT MATERIAL (210 D NYLON / 420 D NYLON)	ŸARD	42.04
5	RELEVANT REINFORCEMENT MATERIAL (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	MTR	17.22
6	RELEVANT REINFORCEMENT MATERIAL (1MM, 1.5MM BONDED LEATHER BOARD (CHAMAR CHARME)	SQM	66.85
7	RELEVANT WEBBING	YARD	1688.22
8	RELEVANT METAL FITTING	NOS	Net to Net
9	RELEVANT ZIP FASTENER	MTR	942.42
10	RELEVANT SLIDER	NOS	Net to Net
11	RELEVANT STOPPER	NOS	Net to Net
12	RELEVANT SNAP BUTTON (METAL FITTING)	SET	Net to Net
13	LEATHER AUXILIARY (POLISHES CHM330 / CHM331 / CHS330 / DHS-01 POLISHES / EDGE STAIN)	KGS	16.95
14	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H)	KGS	20.34

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- [16	RESIN NAN PAO ADHESIVE (BWA-316 CH	KGS	37.29
	10	BAOWEILONG BRAND)	1003	37.23

EXPORT MADE ITEM NO. 2:- "TEXTILE SATCHEL BAG"

STYLE#	QTY (In Nos.)
F11332	1,106
F11334	822
F11351	979
F11352	740
TOTAL	3,647

S.No.	Item Description	иом	Total Qty
1	RELEVANT OUTER LINING (LINING MATERIAL / NYLON FABRIC WIDTH: 54 INCHES)	YARD	1531.74
2	RELEVANT INNER LINING (LINING MATERIALS (LYCRA) / NYLON FABRIC WITH WR + PU COATING / LINING MATERIALS (LYCRA + AIR MESH) WIDTH : 54 INCHES)	I VARD	3547.44
3	RELEVANT REINFORCEMENT MATERIAL (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1.1MM & 1.5MM)/0.6MM,0.8MM,1.0MM S/L SANDWICHED PVC)	YARD	1658.66
4	RELEVANT REINFORCEMENT MATERIAL (210 D NYLON / 420 D NYLON)	YARD	395.33
5	RELEVANT REINFORCEMENT MATERIAL (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	MTR	74.40
6	RELEVANT REINFORCEMENT MATERIAL (1MM, 1.5MM BONDED LEATHER BOARD (CHAMAR CHARME)	SQM	125.09
7	RELEVANT WEBBING	YARD	6013.90
8	RELEVANT METAL FITTING	NOS	Net to Net
13	LEATHER AUXILIARY (POLISHES CHM330 / CHM331 / CHS330 / DHS-01 POLISHES / EDGE STAIN)	KGS	55.07
14	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H PRIMER)	KGS	77.32

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1 5	RESIN NAN PAO ADHESIVE (BWA-316 CH	VCC	107 75
15	BAOWEILONG BRAND)	KGS	182.35

EXPORT MADE ITEM NO. 3:- "TEXTILE EXECUTIVE BAG"

STYLE#	QTY (in Nos.)
F11346	567
F11336	959
F11338	782
TOTAL	2,308

S.No.	Item Description	NOM	Total Qty
1	RELEVANT OUTER LINING (LINING MATERIAL / YANG NYLON FABRIC WIDTH : 54 INCHES)		840.57
2	RELEVANT INNER LINING (LINING MATERIALS (LYCRA) / NYLON FABRIC WITH WR + PU COATING / LINING MATERIALS (LYCRA + AIR MESH) WIDTH : 54 INCHES)	YARD	2752.29
3	RELEVANT REINFORCEMENT MATERIAL (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1.5MM)/0.6MM,0.8MM,1.0MM S/L SANDWICHED PVC)	YARD	1060.06
4	RELEVANT REINFORCEMENT MATERIAL (210 D NYLON / 420 D NYLON)	YARD	242.57
5	RELEVANT REINFORCEMENT MATERIAL (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	MTR	53.78
6	RELEVANT REINFORCEMENT MATERIAL (1MM, 1.5MM BONDED LEATHER BOARD (CHAMAR CHARME)	SQM	212.80
7	RELEVANT WEBBING	YARD	5561.59
8	RELEVANT METAL FITTING	NOS	Net to Net
12	RELEVANT SNAP BUTTON (METAL FITTING)	SET	Net to Net
13	LEATHER AUXILIARY (POLISHES CHM330 / CHM331 / CHS330 / DHS-01 POLISHES / EDGE STAIN)	KGS	46.85
14	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H PRIMER)	KGS	72.24

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15	RESIN NAN PAO ADHESIVE (BWA-316 CH BAOWEILONG BRAND)	KGS	106.17
16	SOCKET BAG / DUST BAG (PACKING MATERIAL)	INOS	As Per Packing Policy

EXPORT MADE ITEM NO. 4:- "TEXTILE HAND BAG"

STYLE#	QTY (In Nos.)
F11389	699
F11391	492
TOTAL	1,191

S.No.	Item Description	иом	Total Qty
1	RELEVANT OUTER LINING (LINING MATERIAL / NYLON FABRIC WIDTH: 54 INCHES)	YARD	154.83
2	RELEVANT INNER LINING (LINING MATERIALS (LYCRA) / NYLON FABRIC WITH WR + PU COATING / LINING MATERIALS (LYCRA + AIR MESH) WIDTH : 54 INCHES)	YARD	357.30
3	RELEVANT REINFORCEMENT MATERIAL (NON WOVEN LINING (0.3MM,0.4MM, 0.6MM, 0.8MM, 1.0MM \$/L SANDWICHED PVC)	YARD	200.33
4	RELEVANT REINFORCEMENT MATERIAL (210 D NYLON / 420 D NYLON)	YARD	21.32
5	RELEVANT REINFORCEMENT MATERIAL (BONDED LEATHER BOARD (0.3MM, 0.4MM, 0.6MM, 0.8MM, 1MM & 1.5MM)	MTR	17.27
8	RELEVANT METAL FITTING	NOS	Net to Net
13	LEATHER AUXILIARY (POLISHES CHM330 / CHM331 / CHS330 / DHS-01 (POLISHES / EDGE STAIN)	KG	8.34
14	PRIMER / POLISHES (DA550 / DAH630 / CA220 / UA400H PRIMER)	KG	15.48
15	RESIN NAN PAO ADHESIVE (BWA-316 CH BAOWEILONG BRAND)	KG	53.60

RA concerned may take necessary action subject to compliance of other usual conditions.

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	Case No.:9/7/84- ALC3/2019		1		Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
1	IQ File 01/84/050/0	00119/AM20/	RLA File :52/24/040/00	012/AM20/	Lic.No/Date:52100430 20.06.2019	081
	details submitted in this case		e and decided to ratify the r			evant paper went through the
ir-	letails subm S.No.	itted in this cas Export Production		o ratify the n Export	orms for the above adv. Import item	Authorization as under: Quantity allowed

	ALC3/2019 INDUST		1		Meet No/Date:15/84- ALC3/2019 [12.12.2019		Status: Approved
			RLA File :03/94/040/00	RLA File :03/94/040/00253/AM20/		Lic.No/Date:0310829868 24.06.2019	
		sion: Committee considered the details submitted in this orization as under: o. Export Product		-	~ ~		
	, –	ation as under:		Export Quantity	Import item		itity allowed

1	Case No.:12/7/84- ALC3/2019	Party Name:SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
26	HQ File :01/84/050/00122/AM20/	RLA File :24/24/040/00010/AM20/	Lic.No/Date:2410042791 25.06.2019	
	ratify the norms for the ab	nsidered the case as per agen ove advance authorization as ecessary action subject to con	applied for.	ţ

	Case No.:13/7/84- ALC3/2019	Party Name:RAINBOW FABPACK LLP	Mcet No/Date:15/84- ALC3/2019 12.12.2019	Status: Approved	
27	HQ File :01/84/050/00123/AM20/	RLA File :24/24/040/00011/AM20/	Lic.No/Date:2410042792 25.06.2019		
	Decision: Committee considered the case as per agenda and other relevant papers and decided to				

ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

28	Case No.:16/7/84-	Party Name:SUNHERI	Meet No/Date:15/84-	Status: Deffered

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ALC3/2019	E	XPORTS	·	ALC3/2019 12.12.2019	and Re-indexed
HQ File :01/84/050/0012	1	LA File 33/24/040/00013/A	1	Lic.No/Date:3310030556 25.06.2019	Defer Date: 11.03.2020

Decision: Committee considered the case as per agenda and noted that the firm was asked on 09.10.2019 and 16.12.2019 to furnish to furnish the following information:

1. Total weight of export product in Kgs

2. Complete two sets of application for fixation of adhoc norms.

Reply is not received so far. NC decided to last and final reminder to the firm

The case stands deferred for re-listing on 11.03.2020.

	Case No.:15/7/84- ALC3/2019	Party Name:SWASTIK POLYMERS		Status: Deffered and Re-indexed
•	HQ File	RLA File	Lie.No/Date:0510411060	Defer Date:
	:01/84/050/00125/AM20/	:05/24/040/00186/AM20/	26.06.2019	11.03.2020

Decision: Committee considered the case as per agenda. The case pertains to DPIIT. NC noted that the firm was asked on 09.10.2019 and 16.12.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. NC decided to send the last and final reminder to the firm

The case stands deferred for re-listing on 11.03.2020.

	ALC3/2019	GLOBAL PRIVATE	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
30	1	'' '	Lic.No/Date:0510411084 27.06.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:23/7/84- ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Approved
HQ File :01/84/050/00133/AM20/	RLA File :34/24/040/00108/AM20/	Lic.No/Date:3410045242 28.06.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net. RA concerned may take necessary action subject to compliance of other usual conditions.

4	Case No.:25/7/84- ALC3/2019	INTERNATIONAL		Status: Deffered and Re-indexed
122	HQ File :01/84/050/00135/AM20/	1	Lie.No/Date:3310030558 28.06.2019	Defer Date: 11.03.2020

Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 09.10.2019 and 16.12.2019 to furnish the following:

1. Calculation and justification for the requirement of fabric for each export product along with the

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percentage of wastage claimed in making of each export product.

2. Complete two sets of application for fixation of adhoc norms.

Reply is not received so far. NC decided to send the last and final reminder to the firm The ease stands deferred for re-listing on 11.03.2020.

	Case No.:26/7/84- ALC3/2019	Party Name: SHAMIMSONS INTERNATIONAL	Mcet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
1	HQ File :01/84/050/00136/AM20/	RLA File :06/24/040/00021/AM20/	Lic.No/Date:0610039226 02.07.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	1	PACKAGINGS LIMITED		Status: Approved
Ť	HQ File :01/84/050/00138/AM20/		Lic.No/Date:3410045248 02.07.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net.

RA concerned may take necessary action subject to compliance of other usual conditions.

1	Case No.:29/7/84- ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
f	HQ File :01/84/050/00139/AM20/	RLA File :34/24/040/00354/AM19/	Lic.No/Date:3410045251 02.07.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:30/7/84- ALC3/2019	Party Name:SWASTIK POLYMERS		Status: Deffered and Re-indexed
 HQ File	RLA File	Lic.No/Date:0510411131	Defer Date:
:01/84/050/00140/AM20/	:05/24/040/00209/AM20/	03.07.2019	11.03.2020

36 **Decision:** Committee considered the case as per agenda. NC noted that the firm was asked on 09.10.2019 and 16.12.2019 to furnish the following information:

- 1. Content of 3 input in Kgs contained in the export product
- 2. Weight of the export product in Kgs.
- 3. Complete two sets of application along with copy of Adv. Authorisation.

Reply is not received so far. NC decided to send the last and final reminder to the firm The case stands deferred for re-listing on 11.03.2020.

27	Case No.:31/7/84-	Party Name:VERTERRA	Meet No/Date:15/84-	Status: Deffered
37	ALC3/2019	VENTURES	ALC3/2019	and Re-indexed

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HQ File	RLA File	Lic.No/Date:3110067461	Defer Date:
:01/84/050/00141/AM20/	:31/83/040/00045/AM20/	03.07.2019	11.03.2020

Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 09.10.2019 and 16.12.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorisation. Reply is not received so far. Committee decided to send the last and final reminder to the firm The case stands deferred for re-listing on 11.03.2020.

ŧ	Case No.:35/7/84- ALC3/2019	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
-1	HQ File :01/84/050/00145/AM20/	RLA File :34/24/040/00360/AM19/	Lic.No/Date:3410045253 03.07.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization for input S.Nos. (1) 1.10 kg/kg content in the export product, (2 to 8) 1.05kg/kg content in the export product and (9) net to net. RA concerned may take necessary action subject to compliance of other usual conditions.

1	Party Name:TORAY KUSUMGAR ADVANCED TEXTILE PRIVATE LIMITED	Mect No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered
HQ File :01/84/050/00357/AM20/	RLA File :52/24/040/00016/AM20/	Lic.No/Date:5210043108 09.07.2019	Defer Date: 11.03.2020
Decision: Committee considered copy of the application The case stands deferred for	for fixation of norms.	and decided to ask the fir	m to furnish the

	ALC3/2019	HEALTHCARE PRIVATE	Mcet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered
1	HQ File :01/84/050/00251/AM20/	i e e e e e e e e e e e e e e e e e e e	Lic.No/Date:0710115387 05.09.2019	Defer Date: 11.03.2020

Decision: Committee considered the case as per agenda and other relevant papers and noted that reply has been received from the firm. Committee decided to defer the case for examination of the reply received.

The case stands deferred for re-listing on 11.03.2020.

	ì	1	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered
<i>1</i> 1			Lic.No/Date:0210209424 06.09.2019	Defer Date: 11.03.2020

Decision: Committee considered the case as per agenda and other relevant papers and noted that the deficiency letter issued by DPIIT to the firm on 04.12.2019 to furnish the following linformation:

1. Complete calculation for requirement of imported and indigenous items for the manufacture of export product (separately for each item) duly certified by Chartered

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- 2. Complete details of import items, with specification indicating location in the drawing/design/layout of the bag with its application.
- 3. To give unit of measurement of import items in sq. mt. or alternatively to give width (with calculation for import requirement).

NC decided to defer the case for re-listing on 11.03.2020.

ALC3/2019	INDUSTRIES PRIVATE	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered
		Lic.No/Date:3410045429 09.09.2019	Defer Date: 11.03.2020

Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 18.12.2019 to furnish the hard copy of the application. Reply is not received so far. NC decided to send the reminder to the firm.

The case stands deferred for re-listing on 11.03.2020.

	Case No.:6/11/84-ALC3/2019	Party Name:MODELAMA EXPORTS PVT LTD.	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Approved
43	HQ File :01/84/050/00253/AM20/	RLA File :05/24/040/00337/AM20/	Lic.No/Date:0510411805 11.09.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

		ATTIRE PRIVATE LIMITED		Status: Deffered
44	HQ File :01/84/050/00254/AM20/	J	Lic.No/Date:3210079107 12.09.2019	Defer Date: 11.03.2020

Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 18.12.2019 to furnish the hard copy of the application. Reply is not received so far. NC decided to send the reminder to the firm.

The case stands deferred for re-listing on 11.03.2020.

1	1	COTTON MILLS LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered,
1	HQ File	RLA File	Lic.No/Date:3210079103	Defer Date:
	:01/84/050/00255/AM20/	:32/24/040/00048/AM20/	12.09.2019	11.03.2020

Decision: Committee considered the case as per agenda and other relevant papers and noted that firm's reply has been received on 04.02.2020. Committee decided to ask the firm to attend PH with sample of the product.

The case stands deferred for re-listing on 11.03.2020.

		Case No.:9/11/84-	Party Name:TANGERINE	Meet No/Date:15/84-	Status: Deffered
ľ	46	ALC3/2019	DESIGN PVT, LTD.	ALC3/2019	

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	HQ File	RLA File	Lic.No/Date:0510411817	Defer Date:
	:01/84/050/00256/AM20/	:05/24/040/00331/AM20/	12.09.2019	11.03.2020

Decision: Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information:

- 1. To give net import content of each input in the export product.
- 2. Complete calculation for requirement of raw material/input indicating separately wastage with justification.
- 3. Specification of import item from 13, 15 to 19.

The case stands deferred for re-listing on 11.03.2020.

	ALC3/2019	1	Meet No/Datc:15/84- ALC3/2019 12.12.2019	Status: Deffered
47	HQ File	RLA File	Lic.No/Date:3510045601	Defer Date:
	:01/84/050/00258/AM20/	:35/24/040/00021/AM20/	16.09.2019	11.03.2020

Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 18.12.2019 to furnish the quantity of inputs and export product in Kgs. Reply is not received so far. NC decided to send the reminder to the firm.

The case stands deferred for re-listing on 11.03.2020.

	Case No.:13/11/84- ALC3/2019	Party Name:RISHI TECHTEX LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
48	HQ File :01/84/050/00260/AM20/	RLA File :03/95/040/00529/AM20/	Lic.No/Date:0310831599 17.09.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

ı	Case No.:15/11/84- ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
491	HQ File :01/84/050/00262/AM20/	RLA File :05/24/040/00344/AM20/	Lic.No/Date:0510411876 18.09.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	# 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	EXPORTS	Meet No/Date:15/84- ALC3/2019 12.12,2019	Status:Approved
5	V 1,16 1		Lic.No/Date:0510411877 18.09.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No.:17/11/84- ALC3/2019	Party Name:PEE AAA IMPEX,	Mcet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered
HQ File :01/84/050/00264/AM20/		Lic.No/Date:3210079111 18.09.2019	Defer Date: 11.03.2020

Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 18.12.2019 to furnish the following information:

- 1. Justification for claiming 17.1 % wastage.
- 2. Stagewise wastage
- 3. Complete two sets of application for fixation of adhoc norms.

Reply is not received so far. NC decided to send the reminder to the firm.

The case stands deferred for re-listing on 11.03.2020.

- 1		se No.:18/U1/84- Party Name: FIBER TEX LTD.			VΤ.	Meet No/Date:15 ALC3/2019 12.12.2019	/84-	Status: Approved
,	IQ File 01/84/05	0/00265/AM20/	RLA File :08/24/040/	00193/AM20	·)/	Lic.No/Date:0810 19.09.2019)146209	
tl	Decision: Committee considered the through the details submitted in this Authorization as under:			_		norms for t	he above adv	
2	S.No.	Export Product		Export Quantity	Imp	oort item	Quantity a	llowed
- 11-	1.	Polypropylene(PF)}	400000	Pol	ypropylene(PP)	42,0000 K	
\ \			,	100000		16.061.01.2	42,0000 K	g

Case No.:19/11/84- ALC3/2019	Party Name:HRITIK EXIM	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered
HQ File	RLA File	Lic.No/Date:2610012882	Defer Date:
:01/84/050/00266/AM20/	:26/24/040/00007/AM20/	19.09.2019	11.03.2020

RA concerned may take necessary action subject to compliance of other usual conditions.

Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 18.12.2019 to furnish the following information:

1. Manufacturing process

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- 2. Stagewise wastage for processing the Human Hair
- 3. Justification for requested quantities of Hair Care Conditioner, Hair Dyer's and Hair Color Cream and Hair Developer along with the justification for their use in processing.
- 4. Complete two sets of application for fixation of adhoc norms.

Reply is not received so far. NC decided to send the reminder to the firm.

The case stands deferred for re-listing on 11.03.2020.

	Case No.:20/11/84-	Party Name:FLOOR DECOR	Meet No/Date:15/84-	Status: Deffered
54	ALC3/2019		ALC3/2019	
	4.4		12.12.2019	

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HQ File	RLA File	Lic.No/Date:3510045603	Defer Date:
:01/84/050/00267/AM20/	:35/24/040/00022/AM20/	20.09.2019	11.03.2020

Decision: Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information:

1. Net content of PVC in the Coir Mat to be exported.

2. Calculation for requirement of PVC Resin and DOTP for the manufacture of PVC part indicating separately wastage used for and indigenous input to be used.

The case stands deferred for re-listing on 11.03.2020.

Case No.:22/11/84- ALC3/2019	FIBRE PVT. LTD.	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Deffered
		Lic.No/Date:0810146221 23.09.2019	Defer Date: 11.03.2020

Decision: Committee considered the case as per agenda. NC noted that the firm was asked on 19.12.2019 to furnish the following information:

- Content of Para Aramid, Acrylic Staple Fibre and Viscose, Staple Fibre in the export Product in kg's
- 2. Manufacturing process and Stagewise wastage for each input
- 3. Complete two sets of application for fixation of adhoc norms.

Reply is not received so far. NC decided to send the reminder to the firm.

The case stands deferred for re-listing on 11.03.2020.

	Case No.:23/11/84- ALC3/2019	1 3	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Approved
	HQ File :01/84/050/00270/AM20/	RLA File :32/24/040/00052/AM20/	Lic.No/Date:3210079126 25.09.2019	
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

57	Case No.:24/11/84- ALC3/2019	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
	HQ File :01/84/050/00271/AM20/	RLA File :32/24/040/00050/AM20/	Lic.No/Date:3210079127 25.09.2019	
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

-	Case No.:25/11/84- ALC3/2019	Party Name: AMBIKA COTTON MILLS LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved	
	HQ File :01/84/050/00272/AM20/	RLA File :32/24/040/00051/AM20/	Lie.No/Date:3210079128 25.09.2019		
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

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14	Case No.:1/15/84- ALC3/2019	Party Name: AGAMYA PACKAGING SOLUTIONS PRIVATE LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Deffered
59	HQ File :01/84/050/00355/AM20/	RLA File :07/24/040/00149/AM20/	Lic.No/Date:0710115685 14.11.2019	Defer Date: 11.03.2020
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.			

60	Case No.:2/15/84- ALC3/2019	Party Name:SUNNY INTERNATIONAL LIMITED		Status: Deffered
	HQ File :01/84/050/00356/AM20/		Lic.No/Date:3310030613 15.11.2019	Defer Date: 11.03.2020
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.			

ALC3/2019	INDUSTRIES PRIVATE	Mcct No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered
1		Lic.No/Date:0510412531 18.11.2019	Defer Date: 11.03.2020

Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the following information:

- 1. To indicate import content of the input items separately in the each Export Item.
- 2. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage.

The case stands deferred for re-listing on 11.03.2020.

62	Case No.:5/15/84- ALC3/2019	Party Name:ESS ENN EXPORTS,	Mcet No/Date:15/84- ALC3/2019 12.12.2019	Status:Deffered
	HQ File :01/84/050/00359/AM20/	RLA File :32/24/040/00077/AM20/	Lic.No/Date:3210079240 19.11.2019	Defer Date: 11.03.2020
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.			

63	Case No.:6/15/84- ALC3/2019	Party Name:JNG FOOTSTEP PRIVATE LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered	
	HQ File :01/84/050/00360/AM20/	RLA File :05/23/040/00289/AM20/	Lic.No/Date:0510412553 20.11.2019	Defer Date: 11.03.2020	
	Decision : Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information:				

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- 1. Manufacturing process indicating stage wise wastage of each raw material (both imported and indigenous).
- 2. In Appendix 4Em, the requirement has been shown as 0.84758 Kg for unit product, whereas quantity asked for in Advance Authorisation is 1.15 kg per unit production. The same is to be clarified.
- 3. Production of export product vis-a-vis consumption of all the raw materials duly certified by Chattered Accountant for the last three years.
- 4. Whether complete foot wear will be made with only polyurethane prepolymer.

The case stands deferred for re-listing on 11.03.2020.

Case No.:7/15/84- ALC3/2019	Party Name: OM LEATHER ARTDECO (P) LTD.,	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered
HQ File	RLA File	Lic.No/Date:0210209557	Defer Date:
:01/84/050/00361/AM20/	:02/24/040/00119/AM20/	21.11.2019	11.03.2020

Decision: Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information:

- 1. To indicate import content of the input items separately in the each Export Item.
- 2. Complete calculation for requirement of raw materials both imported and indigenous for the manufacture of export product giving separately net content and wastage.
- 3. Specification for item No. 5, 11, 21, 22, 37, 39, 41, 56, 57, 60 and 65

The case stands deferred for re-listing on 11.03.2020.

65	Case No.:8/15/84- ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
	HQ File :01/84/050/00362/AM20/	RLA File :05/24/040/00495/AM20/	Lic.No/Date:0510412569 21.11.2019	
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:9/15/84- ALC3/2019	Party Name:S.K. SHOES AND BOOTS PVT. LTD.	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Deffered
66	HQ File	RLA File	Lic.No/Date:0610039352	Defer Date:
	:01/84/050/00363/AM20/	:06/24/040/00066/AM20/	21.11.2019	11.03.2020

Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms.

The case stands deferred for re-listing on 11.03.2020.

	Case No.: 10/15/84- ALC3/2019	1	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
67	HQ File :01/84/050/00364/AM20/	f -	Lic.No/Date:0510412576 21.11.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

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1 .	Case No.:11/15/84- ALC3/2019	Party Name:JAYANTHI TEXTILE PRODUCTS	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered
68	HQ File :01/84/050/00365/AM20/	RLA File :32/24/040/00080/AM20/	Lic.No/Date:3210079248 21.11.2019	Defer Date: 11.03.2020
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.			

	Case No.:12/15/84- ALC3/2019	Party Name:GAURAV INTERNATIONAL	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered
	HQ File :01/84/050/00366/AM20/	RLA File :05/23/040/00324/AM20/	Lic.No/Date:0510412589 21.11.2019	Defer Date: 11.03.2020
1	Decision: considered the	case as per agenda alongv	vith other relevant paper	went through the

Decision: considered the case as per agenda along with other relevant paper went through the details submitted in this case and decided to ask the firm to furnish the CAD, Measurement Chart and Image.

The case stands deferred for re-listing on 11.03.2020.

70	Case No.:13/15/84- ALC3/2019	Party Name:JCT LTD.	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
	HQ File :01/84/050/00367/AM20/	RLA File :30/24/040/00090/AM20/	Lic.No/Date:3010104914 22.11.2019	,
	Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:14/15/84- ALC3/2019	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
7.1	HQ File ::01/84/050/00368/AM20/	RLA File :56/24/040/00022/AM20/	Lic.No/Date:5610005733 22.11.2019	'

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	1	INTERNATIONAL	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Deffered
72	1 6	[Lic.No/Date:0510412606 22.11.2019	Defer Date: 11.03.2020

Decision: considered the case as per agenda along with other relevant paper went through the details submitted in this case and decided to ask the firm to furnish the CAD, Image and Measurement Chart.

The case stands deferred for re-listing on 11.03.2020.

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	Case No.:16/15/84- ALC3/2019	Party Name:S.K. EXPORTS	Mcet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered
73		ı	Lic.No/Date:0610039355 25.11.2019	Defer Date: 11.03.2020
	Decision: Committee considered copy of the application. The case stands deferred for	and decided to ask the fi	rm to furnish the	

	Case No.:17/15/84- ALC3/2019	Party Name:RICHA & CO	Mcet No/Date:15/84- ALC3/2019 12.12.2019	Status:Deffered
74	HQ File :01/84/050/00371/AM20/	RLA File :05/24/040/00502/AM20/	Lie.No/Date:0510412618 25.11.2019	Defer Date: 11.03.2020
	Decision: considered the case as per agenda alongwith other relevant paper went through the details submitted in this case and decided to ask the firm to furnish the CAD, Image and Measurement Chart. The case stands deferred for re-listing on 11.03.2020.			

75	Case No.:18/15/84- ALC3/2019	Party Name:GLOBAL ATTIRE PRIVATE LIMITED		Status:Deffered
	HQ File :01/84/050/00372/AM20/	RLA File :32/24/040/00082/AM20/	Lic.No/Date:3210079254 25.11.2019	Defer Date: 11.03.2020
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.			

76	Case No.:19/15/84-ALC3/2019		Mcct No/Date:15/84- ALC3/2019 12.12.2019	Status: Approved
	HQ File :01/84/050/00373/AM20/	:05/23/040/00310/AM20/	Lic.No/Date:051041263 7 25.11.2019	

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Decision: Committee considered the case as per agenda alongwith other relevant paper went through the details submitted in this case and decided to ratify the norms for the above adv. Authorization as under:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Tunic (made from	513	100% Linen	1154 Sq. Mt.
	100% Linen Woven Fabric,	Number	Woven Fabric,	
	GSM = 135 +/- 10%	ļ	Width = 52/53",	
	(Colour Natural) Style No.:		GSM = 135 +/-	
	C1S0WS3180		10% (Colour	
			Natural)	
2.	Ladies Tunic (made from	513	100% Linen	1154 Sq. Mt.
	100% Linen Woven Fabric,	Number	Woven Fabric,	
	GSM = 125 +/- 10%		Width = $52/53$ ",	
	(Colour Navy) Style No.:]	GSM = 125 +/-	
	C1S0WS3180	į	10% (Colour Navy)	

77	Case No.:20/15/84- ALC3/2019	Party Name:S P APPARELS LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered	
	HQ File :01/84/050/00374/AM20/	RLA File :32/24/040/00083/AM20/	Lic.No/Date;3210079256 26.11.2019	Defer Date: 11.03.2020	
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

Case No.:21/15/84- ALC3/2019	Party Name:TANGERINE DESIGN PVT, LTD.	Mcet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered
HQ File	RLA File	Lic.No/Date:0510412650	Defer Date:
:01/84/050/00375/AM20/	:05/24/040/00510/AM20/	26.11.2019	11.03.2020

Decision: Committee considered the case as per agenda alongwith other relevant paper went through the details submitted in this case and decided to ask the firm to furnish the following information:

- 1. To give net import content of each input in the export product.
- 2. Complete calculation for requirement of raw material/input indicating separately wastage with justification.
- 3. Specification of import item from 13, 15 to 19.

The case stands deferred for re-listing on 11.03.2020.

		ALC3/2019	Party Name:PARTH POLY COAT YARN PRIVATE LIMITED	Mcet No/Date:15/84- ALC3/2019 12.12.2019	Status:Approved
7	9		1 1	Lic.No/Date:0810146661 28.11.2019	

Decision: Committee considered the case as per agenda and other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

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	Case No.:27/15/84- ALC3/2019	Party Name:RICHA & CO	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered		
80	HQ File :01/84/050/00381/AM20/	RLA File :05/24/040/00515/AM20/	Lic.No/Date:0510412680 28.11.2019	Defer Date: 11.03.2020		
1	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.					

Case No.:28/15/84- ALC3/2019	Party Name:PAN GUJARAT SPORTSWEAR PRIVATE LIMITED	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered		
HQ File :01/84/050/00382/AM20/	RLA File :34/24/040/00266/AM20/	Lic.No/Date:3410045661 28.11.2019	Defer Date: 11.03.2020		
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.					

Case No.:29/15/84- ALC3/2019	Party Name: ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:15/84- ALC3/2019 :12.12.2019	Status: Deffered		
HQ File :01/84/050/00383/AM20/	RLA File :05/23/040/00340/AM20/	Lic.No/Date:0510412721 29.11.2019	Defer Date: 11.03.2020		
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.					

HQ File:01/84/050/00384/AM20/		KUSUM	MGAR ADVANCED AI LE PRIVATE 12		Meet No/Date A1.C3/2019 12.12.2019	2:15/84-	Status: Approved
		RLA Filo :52/24/04	0/00042/AN	120/	Lic.No/Date:521004324 5 29.11.2019		
through	n: Committee consitudent the details submitted at a under:						
S.No.	Export Product		Export Quantity	Import	item	Quantity a	allowed
1.	100% Naylon Fabric	Airbag	435000 KG		66 Filament 70 Dtex	456750 K (5% wasta	~

84	Case No.:31/15/84- ALC3/2019	Party Name:MASTER GARMENTS	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered	
	HQ File :01/84/050/00385/AM20/	RLA File :32/24/040/00087/AM20/	Lic.No/Date:3210079263 02.12.2019	Defer Date: 11.03.2020	
	Decision: Committee considered the case as per agenda and other relevant papers and noted that				

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hard copy of application has been received from firm. Committee noted that CAD are given in input Sl.(2) without specifying the relevant input. Committee decided to furnish the following:

 Proper CAD Measurement Chart along with image may be given, specifying the style no and the relevant input on the CAD

The case stands deferred for re-listing on 11.03.2020.

Case N ALC3/	o.:32/15/84- 2019	Party Name:TANGERINE DESIGN PVT. LTD.	Mcct No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered
HQ File	050/00386/AM20/	RLA File	Lic.No/Date:0510412755	Defer Date:
:01/84/		:05/24/040/00531/AM20/	03.12.2019	11.03.2020

B5 Decision: Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information:

- 1. To give net import content of each input in the export product.
- 2. Complete calculation for requirement of raw material/input indicating separately wastage with justification.
- 3. Specification of import item from 13, 15 to 19.

The case stands deferred for re-listing on 11.03.2020.

.1		DESIGN PVT. LTD.	Mcet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered
	-	•	Lic.No/Date:0510412756 03.12.2019	Defer Date: 11.03.2020

Decision: Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information:

- 1. To give net import content of each input in the export product.
- 2. Complete calculation for requirement of raw material/input indicating separately wastage with justification.
- 3. Specification of import item from 13, 15 to 21.

The case stands deferred for re-listing on 11.03.2020.

1 1	Case No.:34/15/84- ALC3/2019	Party Name: DRISHTI LIFESTYLE	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered			
87	HQ File :01/84/050/00388/AM20/	RLA File :05/23/040/00337/AM20/	Lic.No/Date:0510412764 04.12.2019	Defer Date: 11.03.2020			
1	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.						

ı	Case No.:35/15/84- ALC3/2019	Party Name:RICHA & CO	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered
	X	RLA File :05/24/040/00539/AM20/	Lic.No/Date:0510412783 05.12.2019	Defer Date: 11.03.2020
	Decision: Committee considered copy of the application	and decided to ask the fi	irm to furnish the	

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The case stands	deferred	for re-listing	on 11.0	03.2020.

1	Case No.:41/15/84- ALC3/2019	Party Name:KORRUN INDIA PVT LTD	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status:Deffered
89	HQ File :01/84/050/00395/AM20/		Lic.No/Date:0710115798 05.12.2019	Defer Date: 11.03.2020
	Decision: Committee consi hard copy of the application The case stands deferred for		and decided to ask the fi	rm to furnish the

90	Case No.:36/15/84- ALC3/2019	Party Name: ASHIM KAR & INDUSTRIES PVT. LTD.	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered
	HQ File :01/84/050/00390/AM20/	RLA File :02/24/040/00130/AM20/	Lic.No/Date:0210209598 06.12.2019	Defer Date: 11.03.2020
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.			

Case No.:37/15/84- ALC3/2019	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Mcct No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered	
HQ File :01/84/050/00391/AM20/	RLA File :32/24/040/00079/AM20/	Lic.No/Date:3210079276 06.12.2019	Defer Date: 11.03.2020	
Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

		Party Name:KORRUN INDIA PVT LTD	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered	
92		₹	Lic.No/Date:0710115810 06.12.2019	Defer Date: 11.03.2020	
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

	Case No.:39/15/84- ALC3/2019	Party Name:KORRUN INDIA PVT LTD	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered	
93	1	I	Lic.No/Date:0710115819 06.12.2019	Defer Date: 11.03.2020	
-	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms. The case stands deferred for re-listing on 11.03.2020.				

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)		INDUSTRIES	Mcet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered	
94;			Lic.No/Date:0610039363 06.12.2019	Defer Date: 11.03.2020	
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms.				

	Case No.:42/15/84- ALC3/2019	Party Name:ADIL TEXTILES PRIVATE LIMITED.	Meet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered
95	HQ File :01/84/050/00396/AM20/	1	Lic.No/Date:3210079275 06.12.2019	Defer Date: 11.03.2020
	Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the			

Decision: Committee considered the case as per agenda and decided to ask the firm to furnish the hard copy of the application for fixation of norms.

The case stands deferred for re-listing on 11.03.2020.

Case No.:43/15/84- ALC3/2019	1	Mcet No/Date:15/84- ALC3/2019 12.12.2019	Status: Deffered
HQ File	1	Lic.No/Date:0710115827	Defer Date:
:01/84/050/00397/AM20/		09.12.2019	11.03.2020

Decision: Committee considered the case as per agenda and other relevant papers and decided to ask the firm to furnish the following information:

- 1. To give net import content of each input in the export product.
- 2. Complete calculation for requirement of raw material/input indicating separately wastage with justification.
- 3. GSM/Specification for all the import items from 1 to 13.

The case stands deferred for re-listing on 11.03.2020.

The case stands deferred for re-listing on 11.03.2020.

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Minutes of Special cases considered by the Norms Committee -V In Meeting No. 15/84 dated 12.12.2019

107.

Case No. 253	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 date	F. No. 01/84/171/00274/AM20/DES.V
12.12.2019 actually held on	
15.01.2020	

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 19.12.2019 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

	provided in this ease. The Con	,			
S1.	Details of Export item	Export	 	Details of Import	Quantity
No.		Quantity		Items	recommended
] 1.	Babies Garment (Shorts)	30484 No	1.	55% Linen 45%	0.45 Sq. mtr/Pc
	made of 55% Linen 45%			Rayon Woven	(As applied)
1 1	Rayon Woven Printed			Printed Fabric GSM	ſ
1 1	Fabric GSM 190		[190 (Tolerance + or	
} }	(Tolerance $+$ or $-$ 10%),			- 10%)	ľ
11	Style No. 585780		{		[
2.	Girls Romper made of	21718 No	2.	55% Linen 45%	1.18 Sq. mtr/Pc
}	55% Linen 45% Rayon			Rayon Woven Dyed	(As applied)
}	Woven Dyed Fabric GSM	}		Fabric GSM 190	·
}	190 (Tolerance + or -		((Tolerance + or -	
	10%), Style No. 595141		}	10%)	
3.	Girls Romper made of	17241 No	3.	55% Linen 45%	1.27 Sq. mtr/Pc
} {	55% Linen 45% Rayon] .	Rayon Woven Yarn	(As applied)
}	Woven Yarn Dyed Fabric			Dyed Fabric GSM	1
	GSM 197 (Tolerance + or	i		197 (Tolerance + or	
	- 10%), Style No. 595141			<u>– 10%)</u>	

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

108.

Case No. 254	M/s. Vishesh Overseas (SPL)
, –	F. No. 01/84/171/00275/AM20/DES.V
dated 12.12.2019 actually	
held on 15.01.2020	

Decision: M/s. Vishesh Overseas vide their letter dated 21.12.2019 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

}	SI.	Details of Export item	Export		Details of	Import	Quantity
}	No.		Quantity		Items		recommended
ì	1.	Ladies Romper made from	2402 Pcs	1.	100%	Polyester	3.70 Sq.mtr/Pc
l		100% Polyester Woven			Woven	Printed	1
		Printed Fabric GSM 82 +/-			Fabric,	Width:	\
}		10% With Lining of 90%			55/56",	Width:)
L		Polyester 10% Spandex			GSM 82	- - -/- 10%	

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Woven Fabric GSM 100 +/-	2.	90% Poly	ester 10%	0.244 Sq.mtr/Pc
10%, Style No. CHANTAL		Spandex	Woven	(As applied)
ROMPER		Fabric,	Width:	
W0YD48RD500(W0YD48-		55/56",	Width:	
001)		GSM 100	+/- 10%	

GSM should match in import and export.

109.

Case No. 255	M/s. Gaurav International (SPL)
NC Meeting No. 15/AM20	F. No. 01/84/171/00276/AM20/DES.V
dated 12.12.2019 actually	
held on 15.01.2020	

Decision: M/s. Gaurav International vide their letter dated 20.12.2019 and 06.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee observed that the firm has requested for prior fixation of norms for the export product whereas they have obtained the Adv. Authorization no. 0510413182 dated 02.01.2020 under no norms 4.7 of FTP. Committee decided to ask RA, CLA, and New Delhi, how the above said Adv. Authorisation was issued under no norms, if the firm has applied for Special Advance Authorisation under 4.04 of FTP. Committee also decided to approved

the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity		Items	recommended
1.	Ladies Skirt made of 55%	6467 No	1.	55% Silk 45%	2.60 Sq.mtr/Pc
	Silk 45% Cotton			Cotton Unbleached	(As applied)
	Unbleached Woven Fabric			Woven Fabric GSM	
	GSM 66 +/- 10%, Style No.			66 +/- 10%	
	WSK 197521,WSK197522,				
<u>.</u>	WSK 197523.WSK197524				
2.	Ladies Blouse made of	5078 No	2.	100% Silk	2.45 Sq.mtr/Pc
	100% Silk Unbleached			Unbleached Woven	(As applied)
	Woven Fabric GSM 70			Fabric GSM 70 +/-	
	+/- 10%, Style No. AJ427			10%	

The Committee decided to seek clarification from CLA, as to why the Authorization has been issued in Advance without fixation of norms.

110.

Case No. 256	M/s. Century Overseas (SPL)							
NC Meeting No. 15/AM20 date	C Meeting No. 15/AM20 date F. No. 01/84/171/00277/AM20/DES.V							
12.12.2019 actually held on								
15.01.2020								
Decision: M/s. Century Overseas	Decision: M/s. Century Overseas vide their letter dated 23.12.2019 requested for prior fixation of							
norms for the following expor								
committee considered the case as	per agenda alongv	with other relevant papers. A	As per CAD and other					
details provided in this case. The	details provided in this case. The Committee approved the input output norms as under:							
Sl. Details of Export item	Export	Details of Import	Quantity					
No.	Quantity	Items	recommended					

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1.	Girls Dress made of 55%	1106 Pcs	1.	55% Linen 45% 1.90 Sq.mtr./Pc
Ц	Linen 45% Rayon Woven		1	Rayon Woven
	Fabric GSM 190 +/- 10%,			Fabric GSM 190 +/-
	Style No. GL427725BG			10%, Width: 130
				Cms
2.	Girls Shorts made of 55%	1308 Pcs	2.	55% Linen 45% 1.171 Sq.mtr./Pc
 	Linen 45% Rayon Woven			Rayon Woven (As applied)
i I	Fabric GSM 190 +/- 10%,			Fabric GSM 190 +/-
[[Style No. GL427731BG			10%, Width: 130
[]				Cms

GSM should match in import and export.

111.

Case No. 257	M/s. Afflatus International (SPL)
NC Meeting No. 15/AM20	F. No. 01/84/171/00278/AM20/DES.V
dated 12.12.2019 actually held	
on 15.01.2020	

Decision: M/s. Afflatus International vide their letter dated 19.12.2019 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Details of Export item Export Details of Import Quantity No. Quantity recommended Items 1. Ladies Jacket with Hood 1000 No 100% Linen Dyed 3.23 Sq.mtr./Pc (As applied) made of 100% Linen Woven Fabric GSM Dyed Woven Fabric GSM 170 (+/- 10%) 170 (+-/- 10%) Style No. 2103584

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

112.

Case No. 258	M/s. Richa & Co. (SPL)
NC Meeting No. 15/AM20 date	F. No. 01/84/171/00279/AM20/DES.V
12.12.2019 actually held on	
15.01.2020	

Decision: M/s. Richa & Co. vide their letter dated 20.12.2019 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

SI. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Jacket made of 100% Linen Dyed Woven Fabric GSM 125 +/- 10% Style No. 18412, 18413P, 18413W	1000 No	1.	100% Linen Dyed Woven Fabric GSM 125 4/- 10%	3.25 Sq.mtr./Pc (As applied)

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Γ	2.	Ladies Kaftan made of	504 No	2.	100% Rayon Printed	4.60 Sq.mtr./Pc
		100% Rayon Printed			Woven Fabric GSM	(As applied)
		Woven Fabric GSM 130			130 +/- 10%	
		+/- 10%, Style No.				
1		72621SPT000011				

GSM should match in import and export.

113.

Case No. 259	M/s. Gokaldas Exports Ltd. (SPL)	
NC Meeting No. 15/AM20 d	atc F. No. 01/84/171/00280/AM20/DES.V	
12.12.2019 actually held on		
15.01.2020		

Decision: M/s. Gokaldas Exports Ltd. vide their letter dated 17.12.2019 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

SI.	Details of Export item	Export	1	Details of Import	Quantity
No.	•	Quantity		Items	recommended
No. 1.	Bib Overall (Men) made of 100% Cotton Printed Woven Fabric, GSM 410 +/- 10%, with Nylon Taffeta woven lining GSM 65 +/- 10%, Polyester & Cotton twill Lining GSM 160 +/- 10%, Lining and Polyester Wadding, GSM 80 +/- 10%, Style No. 101226	Quantity 10000 No	3.	100% Cotton Printed woven fabric width 61 inches +/- 5%, GSM 410 +/- 10% 100% Nylon Taffeta woven Lining fabric, Width 60 inches +/- 5%, GSM 65 +/- 10% 65% Polyester and 35% cotton twill lining fabric Width 66 inches +/- 5% GSM 160 +/- 10% 100% Polyester poly	3.00 Sq.mtr./Pc 2.40 Sq.mtr./Pc 3.23 Sq.mtr./Pc (As applied)
				wadding, width 60 inches 4/- 5% GSM 80 4/- 10%	to account for in Export Product

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

114.

Case No. 260	M/s. A.P.D. Exports (SPL)
NC Meeting No. 15/AM20 d	atc F. No. 01/84/171/00281/AM20/DES.V
12.12.2019 actually held on	
15.01.2020	
Decision: M/s. A.P.D. Export	s vide their letter dated 30.12.2019 requested for prior fixation of

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norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

details provided in this case. The Committee approved the input output norms as under:						
S1.	Details of Export item	Export		Details of Import	Quantity	
No.		Quantity		Items	recommended	
1.	Gents Half Shirt made of	10000 No	Ι.	100% Polyester	2.60 Sq.mtr./Pc	
	100% Polyester woven			woven fabric GSM		
	fabric GSM 81 and 100%			81 (Tolerance + or -		
	Polyester knitted fabric			10%)	Ì	
[]	GSM 165, Style No.	1	2.	100% Polyester	0.087 Sq.mtr./Pc	
	P10542			knitted fabric GSM	(As applied)	
}				165 (Tolerance + or		
\				- 10%)		
<u> </u>						
2.	Gents Half Shirt made of	5000 No	1.	92% Polyester 8%	2.60 Sq.mtr./Pc	
}	92% Polyester 8%			Elastane woven		
	Elastane woven fabric			fabric GSM 115		
	GSM 115 and 100%		İ	(Tolerance + or -		
	Polyester knitted fabric	}	1	10%)		
]	GSM 165, Style No.		2.	100% Polyester	0.087 Sq.mtr./Pc	
	16595			knitted fabric GSM	(As applied)	
				165 (Tolerance + or	(-rr/	
[]				- 10%)		
l []	<u> </u>	l	L	- 10/0)		

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

115.

Case No. 261	M/s. Bhartiya International Ltd. (SPL)	
NC Meeting No. 15/AM20	F. No. 01/84/171/00282/AM20/DES.V	
dated 12.12.2019 actually	·	
held on 15.01.2020		

Decision: M/s. Bhartiya International Ltd. vide their letter dated 31.12.2019 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

011101	which details provided in any case. The committee approved the input output norms as under:						
Sl.	Details of Export item	Export		Details of Import	Quantity		
No.		Quantity		Items	recommended		
1.	Ladies Jacket with lining	15000 Pcs	1.	100% Cotton	2.87 Sq.mtr./Pc		
	made of 100% Cotton			Cordruroy fabric	(As applied)		
	Cordruroy fabric GSM			GSM 356 (+/- 10%)			
	356 (+/- 10%) With 100%		2.	100% Polyester 2/2	2.023 Sq.mtr./Pc		
	Polyester 2/2 Twill lining			Twill lining fabric			
	fabric GSM 88 (+/- 10%)			GSM 88 (+/- 10%)			

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

116.

Case No. 262	M/s. Orient Craft Ltd. (SPL)

Margarie.

NC Meeting No. 15/AM20 date F. No. 01/84/171/00283/AM20/DES.V 12.12.2019 actually held on 15.01.2020

Decision: M/s. Orient Craft Ltd. vide their letter dated 04.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity	<u> </u>	Items	recommended
1.	Ladies Blouse made out	8000 Pcs	1.	55% Linen 45%	3.00 Sq.mtr./Pc
	of 55% Linen 45%			Cotton (+/- 3%)	(As applied)
	Cotton (+/- 3%) woven			woven dyed fabric	
	dyed fabric GSM 140 (+/-			GSM 140 (+/- 10%)	
	10%), Style No.				
	100098122-M/10098122-				
	W		}		

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

117.

Case No. 263	M/s. Modelama Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 date	F. No. 01/84/171/00284/AM20/DES.V
12.12.2019 actually held on	
15.01.2020	

Decision: M/s. Modelama Exports P. Ltd. vide their letter dated 04.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity_		Items	recommended
[].	Ladies Romper made of	1067 Pcs	1.	55% Linen 45%	1.70 Sq.mtr./Pc
	55% Linen 45% Rayon			Rayon dyed woven	(As applied)
!	dyed woven fabric GSM			fabric, Fiber Comp.	
	190 (+/- 10%), Style No.			+/- 3% GSM 190	
Ц	BP483242MI			(-1-/- 10%), Width	,
				52"	
2.	Ladies Jacket made of	2271 Pcs	2.	55% Linen 45%	4.10 Sq.mtr./Pc
	55% Linen 45% Rayon			Rayon Dyed Woven	(As applied)
[[Dyed Woven Fabric GSM			Fabric, Fiber Comp.	
í l	190 (+/- 10%), Style No.			+/- 3% GSM 190	
ll	CN406794MI/WN			(+/- 10%), Width	
i I				56"	
3.	Ladies Jacket made of	691 Pcs	3.	55% Linen 45%	4.10 Sq.mtr./Pc
í I	55% Linen 45% Rayon			Rayon Printed	(As applied)
[[Printed Woven Fabric			Woven Fabric, Fiber	
[]	GSM 190 (+/- 10%),			Comp. +/- 3% GSM	
ll	Style No.			190 (+/- 10%) Width	
Ш_	CN406794MI/WN			56"	

Margure

4.	Ladies Jacket made of 55% Linen 45% Rayon Yarn Dyed Woven Fabric GSM 200 (+/- 10%), Style No. CN436747MI/WN	1230 Pcs	4.	55% Linen 45% Rayon Yarn Dyed Woven Fabric, Fiber Comp. 4/- 3% GSM 200 (4/- 10%) Width 56"	· · · · · · · · · · · · · · · · · · ·
5.	Ladies Jacket made of 100% Linen Yarn Dyed Woven Fabric GSM 155(+/- 10%), Style No. CN436745MI/WN	412 Pcs	5.	100% Linen Yarn Dyed Woven Fabric, Fiber Comp. +/- 3% GSM 155(+/- 10%) Width 56"	

GSM should match in import and export.

118.

Case No. 264	M/s. Modelama Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 date 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00285/AM20/DES.V

Decision: M/s. Modelama Exports P. Ltd. vide their letter dated 30.12.2019 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

SI. Details of Export item Export Details of Import Quantity No. recommended Quantity Items 2931 Pcs 2.60 Sq.mtr./Pc 1. Girls Jacket with Lining 100% Cotton dyed (As applied) made of 100% Cotton woven fabric GSM dyed woven fabric GSM 298 (+/-10%). 298 (+/- 10%), Style No. Width 58" O204DC01 Ladies Top made of 48% 10236 Pcs 48% 27% 3.75 Sq.mtr./Pc 2. Rayon (As applied) Rayon 27% Polyester Polyester 25% 25% Nylon dyed woven Nylon dyed woven fabric GSM 90 (+/- 10%), fabric GSM 90 (+/-Style No. 537115 10%), Width 58"

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

Details of Export item

119.

Sl.

Case No. 265	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 date	F. No. 01/84/171/00286/AM20/DES.V
12.12.2019 actually held on	
15.01.2020	
Decision: M/s. Shahi Exports P. L.	td. vide their letter dated 26.12.2019 requested for prior fixation of
norms for the following export	products under Special Advance Authorisation Scheme and
committee considered the case as p	per agenda alongwith other relevant papers. As per CAD and other
details provided in this case. The C	Committee approved the input output norms as under:

Margine

Quantity

Details of Import

Export

No.		Quantity	T	Items	recommended
1.	Men's Cargo Trouser made of 94% Polyamide	20425 No	1.	94% Polyamide 6% Elastane dyed woven	- 1
	6% Elastane dyed woven fabric GSM 157 (Tolerance + or – 10%), Style No. 306447			fabric GSM 157 (Tolerance + or – 10%)	

GSM should match in import and export.

20

Case No. 266	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20	F. No. 01/84/171/00287/AM20/DES.V
dated 12.12.2019 actually held	
on 15.01.2020	

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 07.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

	Sl.	Details of Export item	Export		Details of Import	Quantity
$ \ $	No.		Quantity		Items	recommended
ίſ	1.	Girls Jacket with Hood	9200 No	1.	100% Polyester	1.53 Sq.mtr./Pc
ľ		made of 100% Polyester			Printed PU Coated	(As applied)
		Printed PU Coated woven			woven fabric GSM	
		fabric GSM 114			114 (Tolerance + or	1
	i	(Tolerance \pm or -10%)			- 10%)	
ļļ		Style No. SY1092				

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

121.

141.	
Case No. 267	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20	F. No. 01/84/171/00288/AM20/DES.V
dated 12.12.2019 actually held	
on 15.01.2020	

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 09.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

SI.	Details of Export item	Export		Details of Import	Quantity
No.		Quantity		Items	recommended
1.	Ladies Cargo Trouser	1150 No	1.	59% Cotton 39%	3.3 Sq.mtr./Pc
\ \	made of 59% Cotton 39%	1	1	Polyester 2%	(As applied)
	Polyester 2% Elastane			Elastane (spandex)	
{	(spandex) dyed woven		1	dyed woven fabric	
H	fabric GSM 271 and 95%			GSM 271 (Tolerance	i
{ }	Nylon 5% Elastane	İ		+ or - 10%)	

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(spandex) dyed woven	2.	95% Nylon 5%	0.60 Sq.mtr./Pc
fabric GSM 230		Elastane (spandex)	(As applied)
(Tolerance $+$ or -10%),		dyed woven fabric	1
Style No. 104527		GSM 230 (Tolerance	
<u> </u>		+ or - 10%	1

GSM should match in import and export.

122.

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Case No. 268	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20	F. No. 01/84/171/00289/AM20/DES.V
dated 12.12.2019 actually held	
on 15.01.2020	

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 09.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other

details provided in this case. The Committee approved the input output norms as under:

SI.	Details of Export item	Export		Details of Import	Quantity
No.	<u> </u>	Quantity		Items	recommended
1.	Ladies Bib and Brace	1600 No	1.	59% Cotton 39%	2.85 Sq.mtr./Pc
[[made of 59% Cotton 39%		}	Polyester 2%	(As applied)
{	Polyester 2% Elastane	l		Elastane (spandex)	
[[(spandex) dyed woven	}		dyed woven fabric	
[]	fabric GSM 271 and 95%			GSM 271 (Tolerance	
] []	Nylon 5% Elastanc			+ or – 10%)	
 	(spandex) dyed woven		2.	95% Nylon 5%	0.54 Sq.mtr./Pc
 	fabric GSM 230			Elastane (spandex)	(As applied)
[]	(Tolerance $+$ or $-$ 10%),			dyed woven fabric	
!	Style No. 104528			GSM 230 (Tolerance	
				+ or – 10%)	

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

123.

Case No. 269	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20	F. No. 01/84/171/00290/AM20/DES.V
dated 12.12.2019 actually	
held on 15.01.2020	
held on 15.01.2020	I the wide their letter dated 07.01.2020 requested for prior 6

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 07.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

S1. Details of Export item Export Details of Import Quantity

No. Quantity Items recommended

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1.	Girls Jump Suits made of 100% Nylon dyed PU coated woven fabric GSM		1.	100% Nylon dyed PU coated woven fabric GSM 105 (Tolerance + or – 10%)	
	105 with 100% Polyester dyed woven fabric GSM 255 and 100% Polyester dyed fleece knitted fabric	00000	2.	100% Polyester dyed woven fabric GSM 255 (Tolerance + or – 10%)	
	GSM 250 (Tolerance + or – 10%), Style No. SY1092		3.	100% Polyester dyed fleece knitted fabric GSM 250 (Tolerance + or – 10%)	

GSM should match in import and export.

124.

147.	
Case No. 270	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20	F. No. 01/84/171/00291/AM20/DES.V
dated 12.12.2019 actually held	
on 15.01.2020	

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 07.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

lſ	SI.	Details of Export item	Export		Details of Import	Quantity
	No.		Quantity		Items	recommended
Ì	1.	Girls Jacket with Hood	14200 No	1.	100% Polyester	1.06 Sq.mtr./Pc
		made of 100% Polyester			Printed PU Coated	(As applied)
!		Printed PU Coated woven		İ	woven fabric GSM	
. (fabric GSM 114			114 (Tolerance + or	
		(Tolerance + or - 10%)			- 10%)	
		Style No. SC1092				

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

125.

Case No. 271	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on 15.01.2020	F. No. 01/84/171/00292/AM20/DES.V

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 07.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export	Details of Import	Quantity
No.		Quantity	Items	recommended

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Girls Jump Suits made of 100% Nylon dyed PU coated woven fabric GSM	1. 100% Nylon dyed 0.71 Sq PU coated woven (As appli fabric GSM 105 (Tolerance + or - 10%)	
105 with 100% Polyester dyed woven fabric GSM 255 and 100% Polyester dyed fleece knitted fabric	2. 100% Polyester dyed woven fabric GSM (As applied 255 (Tolerance + or 10%)	
GSM 250 (Tolerance + or - 10%), Style No SC1092	3. 100% Polyester dyed fleece knitted fabric GSM 250 (Tolerance + or - 10%)	

GSM should match in import and export.

126.

120.	
Case No. 272	M/s. Gaurav International (SPL)
NC Meeting No. 15/AM20	F. No. 01/84/171/00293/AM20/DES.V
dated 12.12.2019 actually held	·
on 15.01.2020	

Decision: M/s. Gaurav International vide their letter dated 08.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

. [Sl.	Details of Export item	Export		Details of Import	Quantity	
	No.		Quantity		Items	recommended	
·	1.	Ladies Romper made of	4610 No	1.	54% Linen 46%	2.60 Sq.mtr./Pc	
		54% Linen 46% Cotton	!		Cotton Yarn dyed	(As applied)	
		Yarn dyed woven fabric)		woven fabric GSM	·	
		GSM 159 +/- 10%, Style			159 +/- 10%		
		No. AO321, MA042					

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

127.

Case No. 273	N	M/s. Richa & Co. (SPL)					
NC Meeting No.	15/ΛM20 F	F. No. 01/84/171/00294/AM20/DES.V					
dated 12.12.2019	actually held						
on 15.01.2020	on 15.01.2020						
Decision: M/s. Ric	ha & Co. vide the	eir letter dated 13.0	11.2020 requested for p	orior fixation of norms			
for the following	export products	under Special Adv	ance Authorisation So	cheme and committee			
considered the case	e as per agenda a	dongwith other rel	evant papers. As per (CAD and other details			
provided in this case. The Committee approved the input output norms as under:							
SI. Details of E	xport item	Export	Details of Import	Quantity			
No.		Quantity	Items	recommended			

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				i e	
1.	Ladies Trouser made of 100% Linen Yarn Dyed Woven Fabric GSM 155+/- 10%, Style No. CN432631MP	2581 No	1.	100% Linen Yarn Dycd Woven Fabric GSM 155 +/- 10%	3.40 Sq.mtr./Pc (As applied)
2.	Ladies Trouser made of 100% Linen Dyed Woven Fabric GSM 150 4/- 10%, Style No. CN405278MI, CN432633MP	6919 No	2.	100% Linen Dyed Woven Fabric GSM 150 +/- 10%	2.60 Sq.mtr./Pc (As applied)
3.	Ladies Jumpsuit made of 55% Linen 45% Rayon Yarn Dyed Woven Fabric GSM 200 ±/- 10%, Style No. CN433139MI, CN433139WN	944 No	3.	55% Linen 45% Rayon Yarn Dyed Woven Fabric GSM 200 +/- 10%	4.80 Sq.mtr./Pc (As applied)
4.	Ladies Blazer made of 55% Linen 45% Rayon Yarn Dyed Woven Fabric GSM 200 +/- 10%, Style No. CN411998MI, CN411998WN	3322 No	4.	55% Linen 45% Rayon Yarn Dyed Woven Fabric GSM 200 +/- 10%	3.00 Sq.mtr./Pc (As applied)
5.	Ladies Trouser 55% Linen 45% Rayon Yarn Dyed Woven Fabric GSM 200 +/- 10%, Style No. CN433235MI, CN433235WN	460 No	5.	55% Linen 45% Rayon Yarn Dyed Woven Fabric GSM 200 +/- 10%	3.40 Sq.mtr./Pc (As applied)
6.	Ladies Blazer made of 55% Linen 45% Rayon Dyed Woven Fabric GSM 190 +/- 10%, Style No. CN411998MI, CN411998WN	400 No	6.	55% Linen 45% Rayon Dyed Woven Fabric GSM 190 +/- 10%	3.90 Sq.mtr./Pc (As applied)
7.	Ladies Jumpsuit 55% Linen 45% Rayon Dyed Woven Fabric GSM 190 +/- 10%, Style No. CN436771MI	500 No	7.	55% Linen 45% Rayon Dyed Woven Fabric GSM 190 +/- 10%	4.90 Sq.mtr./Pc (As applied)

GSM should match in import and export.

128

120.	
Case No. 274	M/s. Richa & Co. (SPL)
NC Meeting No. 15/AM20	F. No. 01/84/171/00295/AM20/DES.V
dated 12.12.2019 actually	
held on 15.01.2020	

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Decision: M/s. Richa & Co. vide their letter dated 14.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Waist Coat made of 100% Linen Bleached woven fabric GSM 160 +/- 10%, Style No. 100078239	651 No	1.	100% Linen Bleached woven fabric GSM 160 +/- 10%	3.30 Sq.mtr./Pc (As applied)
2.	Ladies Waist Coat made of 100% Linen Dyed woven fabric GSM 160 +/- 10%, Style No. 100078239	912 No	2.	100% Linen Dycd woven fabric GSM 160 ±/- 10%	

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

129.

12).		
Case No. 275	M/s. Richa Global Exports P. Ltd. (SPL)	
NC Meeting No. 15/AM20 dated 12.12.2019 actually held on	F. No. 01/84/171/00296/AM20/DES.V	
17.01.2020		

Decision: M/s. Richa Global Exports P. Ltd. vide their letter dated 12.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorisation Scheme and committee observed that the firm's representative had appeared before NC on dated 17.01.2020 alongwith sample of the product and explained their case. After detailed deliberation, the committee decided to ratify the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Blouse of 100% Linen Printed woven fabric GSM 110 (+/- 10%), Style No. 005637	1830 No	1.	100% Linen Printed woven fabric GSM 110 (+/- 10%)	•
2.	Ladies Dress of 55% Linen 45% Cotton Yarn dyed woven fabric GSM 125 (+/- 10%), Style No. 3268U	6349 No	2.	55% Linen 45% Cotton Yarn dyed woven fabric GSM 125 (+/- 10%)	43491 Sq.mtr. (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

130.

Case No. 276	M/s. Bright Choice Overseas (SPL)
NC Meeting No. 15/AM20 dated 12.12.2019 actually	F. No. 01/84/171/00297/AM20/DES.V
held on 17.01.2020	

Decision: M/s. Bright Choice Overseas vide their letter dated 06.01.2020 requested for prior fixation

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of norms for the following export products under Special Advance Authorisation Scheme and committee observed that the firm has furnished their reply on dated 16.01.2020. After detailed

debiberation, the committee decided to ratify the input output norms as under:

debibe	ration, the committee decided	d to ratify the input output norms as under:				
Sl.	Details of Export item	Export		Details of Import	Quantity	
No.	,	Quantity	ļ <u>.</u> .	Items	recommended	
1.	Men's Pants made out of 100% Nylon woven fabrics Width: 59" (4/- 10%), GSM 182 (+/- 10%). Item No. AdvP	36500 No	1.	100% Nylon woven fabrics Width: 59" (+/-10%), GSM 182 (+/-10%)	149285 Sq.mtr (As applied)	
2.	Men's Shorts made out of 100% Nylon woven fabrics Width: 59" (4/- 10%), GSM 182 (+/- 10%), Item No. AdvS	7000 No	2.	100% Nylon woven fabrics Width: 59" (+/-10%), GSM 182 (+/-10%)	22400 Sq.mtr. (As applied)	
3.	Men's Pants made out of 100% Nylon woven fabrics Width: 59" (+/- 10%), GSM 182 (+/- 10%), Item No. CTP	6000 No	3.	100% Nylon woven fabrics Width: 59" (+/-10%), GSM 182 (+/-10%)	25740 Sq.mtr. (As applied)	
4.	Men's Pants made out of 100% Nylon woven fabrics Width: 59" (44-10%), GSM 182 (44-10%) Item No. BusPN	20000 No	4.	100% Nylon woven fabrics Width: 59" (+/-10%), GSM 182 (+/-10%)	70000 Sq.mtr. (As applied)	
5.	Women's Pants made out of 96% Nylon + 4% Spandex woven fabrics Width: 56.50" (+/- 10%) GSM 175 (+/- 10%) Item No. WTP		5.	96% Nylon + 4% Spandex woven fabrics Width: 56.60" (+/- 10%) GSM 175 (+/- 10%)	54417 Sq.mtr. (As applied)	
6.	Women's Pants made out of 96% Nylon +4% Spandex woven fabrics, Width: 54.50" (+/- 10%) GSM 185 (+/- 10%), Item No. WTP	2301 No	6.	96% Nylon +4% Spandex woven fabrics, Width: 54.50" (+/- 10%) GSM 185 (+/- 10%)	7593.300 Sq.mtr. (As applied)	

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

131.	
Case No. 277	M/s. Shahi Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 dated	F. No. 01/84/171/00298/AM20/DES.V
12.12.2019 actually held on 23.01.2020	

Decision: M/s. Shahi Exports P. Ltd. vide their letter dated 16.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other

details provided in this case. The Committee approved the input output norms as under:

	Sl.	Details of Export item	Export		Details of Import	Quantity
l	No.		Quantity		Items	recommended
	1.	Men's Shirt with Hood	14000 No	1.	98% Cotton 2%	47600 Sq.mtr.
		made of 98% Cotton 2%			Elastane Yarn Dyed	(As applied)
	1	Elastane Yarn Dyed Woven			Woven Fabric GSM	
L		Fabric GSM 160 and 100%			160 (Tolerance + or -	

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Polyester Yarn Dyed Fleece	10%)
Knitted Fabric GSM * 250	2. 100% Polyester Yarn 6580 Sq.mtr.
(Tolerance + or - 10%)	Dyed Fleece Knitted (As applied)
Style No. AM0548	Fabric GSM 250
	(Tolerance + or -
·	10%)

GSM should match in import and export.

141.

Case No. 278	M/s. Gaurav International (SPL)	
NC Meeting No. 15/AM20 dated	F. No. 01/84/171/00299/AM20/DES.V	
12.12.2019 actually held on 05.02.2020		

Decision: M/s. Gaurav International vide their letter dated 22.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export		Details of	Import		Quantity
No.		Quantity		Items			recommended
1.	Ladies Romper made of	3687 No	1.	54% L	inen	46%	8480 Sq.mtr.
1	54% Linen 46% Cotton			Cotton	Yarn	Dyed	(As applied)
	Yarn Dycd Woven Fabric		i :	Woven I	Fabric	GSM	
11	GSM 159 1/- 10%, Style			159 +/- 10)%		
	No. AO324, MA190			ė			
l L							

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

142.

Case No. 279	M/s. Bharat Silks (SPL)
NC Meeting No. 15/AM20 dated	F. No. 01/84/171/00300/AM20/DES.V
12.12.2019 actually held on 05.02.2020	

Decision: M/s. Bharat Silks vide their letter dated 31.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Qty
1.	Ladies Full Sleeve Shirts made of 100% Cotton Fabric GSM 136 +/- 10%, Style No. 36081-0000	6000 No	1.	100% Cotton Fabric GSM 136 +/- 10%, Width 150 cms.	19200 Sq.mtr. (As applied)
2.	Ladies Full Sleeve Shirts made of 100% Cotton Fabric GSM 136 ±/- 10%, Style No. 36081-0001	8000 No	2.	100% Cotton Fabric GSM 136 +/- 10%, Width 150 cms.	25600 Sq.mtr. (As applied)

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GSM should match in import and export.

143.

Case No. 280	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 dated	F. No. 01/84/171/00301/AM20/DES.V
12.12.2019 actually held on 05.02.2020	

Decision: M/s. Richa Global Exports P. Ltd. vide their letter dated 01.02,2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl.	Details of Export item	Export	PPIO	Details of Import	Quantity
	Details of Export item			•	1 ~ 1
No.		Quantity	ļ	Items	recommended
1.	Ladies Pullover of 68%	4445 No	1.	68% Cotton 32%	10890 Sq.mtr.
	Cotton 32% Polyester Yarn			Polyester Yarn Dyed	(As applied)
	Dyed Knitted Fabric GSM		ļ .	Knitted Fabric GSM	
	348 (+/- 10%) Style No.			348 (+/- 10%)	
L	530163				
2.	Ladies Dress of 55% Linen	6270 No	2.	55% Linen 45%	11913 Sq.mtr.
.	45% Rayon yarn dyed			Rayon yarn dyed	(As applied)
	woven fabric GSM 190 (±/-			woven fabric GSM	
	10%) & 55% Linen 45%			190 (+/- 10%)	
	Rayon yarn dyed woven			,	
<u> </u>	fabric GSM 190 (+/- 10%)	l	3.	55% Linen 45%	25707 Sq.mtr.
	& 55% Linen 45% Cotton			Rayon yarn dyed	(As applied)
	yarn dyed woven fabric			woven fabric GSM	
	GSM 160 (+/- 10%) Style			190 (+/- 10%)	,
	No. AO999			150 (17 1073)	
:			4.	55% Linen 45%	4389 Sq.mtr.
	·		''	Cotton yarn dyed	(As applied)
				woven fabric GSM	(1 to applied)
' 	}			f contract the second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second second s	}
				160 (+/- 10%)	
					<u> </u>

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

144.

144,	
Case No. 281	M/s. Richa Global Exports P. Ltd. (SPL)
NC Meeting No. 15/AM20 dated	F. No. 01/84/171/00302/AM20/DES.V
12.12.2019 actually held on 05.02.2020	

Decision: M/s. Richa Global Exports P. Ltd. vide their letter dated 31.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda alongwith other relevant papers. As per written comments of MSME vide their U.O No. 37(5)/textile/2019-20 dated 06.02.2020, the following norms are recommended:

	Sl.	Details of Export item	Export	Details of Import	Quantity
l	No.		Quantity	Items	recommended

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1.	Ladies Dress of 100% Viscose Printed Woven Fabric GSM 135 (+/- 10%) Style No. 3281U-3281X	2690 No -	1.	100% Viscose Printed Woven Fabric GSM 135 (+/- 10%)	12105 Sq.Mtrs. @4.50 Sq. Mtrs/piece
2.	Ladies Blouse of 100% Viscose Printed Woven Fabric GSM 135 (+/- 10%) Style No. 2201U	1440 No	2.	100% Viscose Printed Woven Fabric GSM 135 (+/- 10%)	4767 Sq.Mtrs. @3.31 Sq.Mtrs./piece
3.	Ladies Shirts of 100% Viscose Printed Woven Fabric GSM 135 (+/- 10%) Style No. 2209U	3000 No	3.	100% Viscose Printed Woven Fabric GSM 135 (+/- 10%)	9510 Sq.Mtrs. @3.17 Sq.Mtrs./piece
4.	Ladies Blouse of 79% Rayon 21% Nylon Dyed Woven Fabric GSM 91 (+/- 10%) Style No. 543687- 543707-543706	5030 No	4.	79% Rayon 21% Nylon Dycd Woven Fabric GSM 91 (+/- 10%)	13330 Sq.Mtrs. @2.65 Sq.Mtrs./piece (As applied)

GSM should match in import and export.

145.

Case No. 282	M/s. Gokaldas Exports Ltd. (SPL)	
NC Meeting No. 15/AM20 dated	F. No. 01/84/171/00303/AM20/DES.V	
12.12.2019 actually held on 05.02.2020		

Decision: M/s. Gokaldas Exports Ltd. vide their letter dated 31.01.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme.

Sl. No.	Details of Export item	Export Quantity		Details of Import Items
1.		Quality	1.	100% Polyester PU Micorporous Coated Woven Fabric, width 56 inches ±/- 5%, GSM 158 ±/- 10%
	Free Climb Pant (Mcn) made of		2.	100% Nylon Oxford Coated Woven Fabric, Width 58 inches +/- 5%, GSM 295 +/- 10%
	100% Polyester PU Micorporous Coated Fabric GSM 158 and 100% Nylon Oxford Coated Fabric GSM	12000 No	3.	100% Polyester Lining Fabric, Width 58 inches +/- 5% GSM 91 +/- 10%
	295 with Lining and Polyester Wadding Style No. XO-0485		4.	100% Nylon Taffeta Lining Fabric, width 59 inches +/- 5% GSM 75 +/- 10%
			5.	100% Polyester Brushed Tricot Knitted Lining Fabric, width 59 inches +/- 5% GSM 215 +/- 10%
			6.	100% Polyester Mesh Knitted Lining Fabric, width 60 inches +/- 5% GSM 70 +/- 10%
			7.	50% Polyester 50% Recycled Polyester, Poly Wadding, width

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60 inches +/- 5% GSM 60 +/-

Committee considered the case as per agenda alongwith other submitted papers. Committee observed that the proper application is not submitted by the firm and decided to reject the case.

146.

Case No. 283 M/s. Gokaldas Exports Ltd. (SPL)

NC Meeting No. 15/AM20 dated F. No. 01/84/171/00304/AM20/DES.V

12.12.2019 actually held on 05.02.2020

Decision: M/s. Gokaldas Exports Ltd. vide their letter dated 31.01.2020 requested for prior fixation

of norms for the following export products under Special Advance Authorization Scheme.

Sl.	Details of Export item	Export		Details of Import Items	
No.		Quantity			
1.			1.	100% Polyester Twill Coated Woven Fabric, width 56 inches +/- 5%, GSM 137 +/- 10%	
			2.	100% Nylon Coated Woven Fabric, Width 58 inches +/- 5%, GSM 260 +/- 10%	
	Ski Peaks Pant (Women) made of 100% Polyester Twill Coated Woven Fabric GSM 137 and 100% Nylon Coated Woven Fabric GSM 260 with Lining and Polyester Wadding Style No. X-0690	d 6 17500 No 1	17500 No	3.	100% Polyester Woven Lining Fabric, Width 58 inches +/- 5% GSM 90 +/- 10%
			4.	100% Nylon Taffeta Woven Lining Fabric, width 59 inches +/- 5% GSM 72 +/- 10%	
			5.	100% Polyester Brushed Tricot Knitted Lining Fabric, width 59 inches +/- 5% GSM 215 +/- 10%	
			6.	100% Polyester Knitted Mesh Lining Fabric, width 59 inches +/- 5% GSM 80 +/- 10%	
			7.	50% Polyester 50% Recycled Polyester, Wadding, width 60 inches +/- 5% GSM 60 +/- 10%	

Committee considered the case as per agenda alongwith other submitted papers. Committee observed that the proper application is not submitted by the firm and decided to reject the case.

147.

Case No. 284	M/s. Orient Craft Ltd. (SPL)
NC Meeting No. 15/AM20 dated	F. No. 01/84/171/00305/AM20/DES.V
12.12.2019 actually held on 05.02.2020	

Decision: M/s. Orient Craft Ltd. vide their letter dated 03.02.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

l	Sl.	Details of Export item	Export		Details of Import	Quantity
l	No.	. ,	Quantity		Items	recommended
	1.	Ladies Dress (Romper) made out of 100% Viscose woven printed fabric, GSM 127 (+/- 10%) Style No. 531553-531553-P	2600 No	1.	100% Viscose woven printed fabric, GSM 127 (+/- 10%)	•

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2.	Ladies Dress (Romper) made out of 100% Viscose woven printed fabric GSM 133 (+/- 10%) Style No. 544844/544845-P	8200 No	2.	100% Viscose woven printed fabric GSM 133 (+/- 10%)	26240 Sq.mtr. (As applied)
3.	Ladies Dress (Romper) made out of 100% Viscose woven dyed fabric GSM 118 (+/- 10%) Style No. 536522/536522-536522- MP	10000 No	3.	100% Viscose woven dyed fabric GSM 118 (+/- 10%)	40000 Sq.mtr. (As applied)

GSM should match in import and export.

148

Case No. 285	M/s. Orient Craft Ltd. (SPL)
NC Meeting No. 15/AM20 dated	F. No. 01/84/171/00306/AM20/DES.V
12.12.2019 actually held on 05.02.2020	

Decision: M/s. Orient Craft Ltd. vide their letter dated 03.02.2020 requested for prior fixation of norms for the following export products under Special Advance Authorization Scheme and committee considered the case as per agenda along with other relevant papers. As per CAD and other details provided in this case. The Committee approved the input output norms as under:

Sl. No.	Details of Export item	Export Quantity		Details of Import Items	Quantity recommended
1.	Ladies Dress (Romper) made out of 52% Linen 48% Rayon woven fabric (Yarn of different color), GSM 183 (±/- 10%) Style No. 529909/536256-P	9000 No	1.	52% Linen 48% Rayon woven fabric (Yarn of different color), GSM 183 (4/-10%)	25200 Sq.mtr. (As applied)
2.	Ladies Dress (Romper) made out of 55% Linen 45% Rayon woven dyed fabric GSM 180 (±/- 10%) Style No. 535928-P/533258		2.	55% Linen 45% Rayon woven dyed fabric GSM 180 (+/- 10%)	1440 Sq.mtr. (As applied)

The copy of the application is being forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Minutes of manual cases considered by the Norms Committee -V In Meeting No. 15/84 dated 12.12.2019

132.

Case No. 277 (Λ)	M/s. Natroyal Industries P. Ltd.
NC Meeting No. 15/AM20 dated	F.No. 01/84/050/00029/AM20/DES-V
12.12.2019 actually held on 05.02.2020	
RA F. No. 34/24/040/00014/AM20/	Adv. Authorisation. No. 3410045057 dated 22.04.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's request for re-fixation of norms. Committee observed that the norms have already been fixed by NC in its meeting No. 4/84 dated 16.05.2019. NC decided to reject the case and maintain the status quo.

Case No. 277 (B)	M/s. Pret Interpret Clothing P. Ltd.
NC Meeting No. 15/AM20 dated	F.No. 01/84/050/00318/AM18/DES-V
12.12.2019 actually held on 05.02.2020	
RA F. No. 07/24/040/00163/AM18/	Adv. Authorisation, No. 0710112111 dated 07.09.2017

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's request for reopen the case. NC decided to ask the firm to furnish the following:

- 1. PH with sample of the product and measurement chart of each export
- 2. Matrix of requirement of input of each export product.

The case stands deferred for re-listing on 05.03.2020.

134.

Case No. 277 (C)	M/s. Dharmesh Textiles Ltd.
NC Meeting No. 15/AM20 dated	F.No. 01/84/050/00191/AM19/DES-V
12.12.2019 actually held on 05.02.2020	
RA F. No. 33/24/040/00005/AM19/	Adv. Authorisation, No. 3310030461 dated 10.08.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm has furnished their reply on 14.11.2019 and decided to ratify the Advance Authorization issued in this case as per comments of DPHT vide their U.O dated 03.02.2020, the following norms are recommended:

Export Item: - Mat & Matting

Quantity: - 34400 Sq. mtr. (Weight- 44444.8 Kg.)

Import Items:-

SI.	Description	Quantity recommended in Kg/Sq. Metre
No.		of Export Product
1	PEC, Cationic BCF Single 1,000D/90F	0.367
2	PP PRIMARY BACKING	0.109
3	SB LATEX-HITEX S307A (50% Solid)	0.368
4	COMBIPRINT PP7 Thickner	0.009
5	LATEX PFR 9086 (70% Solid)	deleted
6	INKJET INK	0.002
7	PP MULTI FILAMENT	0.085
8	ACTIVATOR (50% Solid)	deleted
9	PACK C (10% Solid)	deleted
RA con	ncerned may take necessary action subject to ed	ompliance of other usual conditions.

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Case No. 277 (D)	M/s. S.P. Garments
NC Meeting No. 15/AM20 dated	F.No. 01/84/050/00041/AM19/DES-V
12.12.2019 actually held on 05.02.2020	
RA F. No. 04/24/040/00041/AM-19/	Adv. Authorisation. No. 0410164388 dated 05.06.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the representative had appeared on 05.02.2020 on behalf of the firm and explained the case. NC asked to give the measurement chart of each garments along with calculation sheet.

The case stands deferred for re-listing on 16.01.2020.

Case No. 277 (E)	M/s. Madhu India Deco Ltd.
NC Meeting No. 15/AM20 dated	F.No. 01/84/162/00261/AM13/DES-V
12.12.2019 actually held on 05.02.2020	

Enhancement of Kraft Paper wastage from 15.42% to 18.81% of 100% EOU.

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the representative had appeared before NC on 05.02.2020 along with samples and explained their case. Committee decided to defer the case which is being examined.

The case stands deferred for re-listing on 11.03.2020.

137.

Case No. 277 (F)	M/s. Gupta Hair Products P. Ltd.
NC Meeting No. 15/AM20 dated	F.No. 01/84/050/00374/AM19/DES-V
12.12.2019 actually held on 05.02.2020	
RA F. No. 04/24/040/00170/AM19/	Adv. Authorisation. No. 0410164951 dated 06.12.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's request for reopen their case. Committee observed that the stagewise requirement of chemical not given and it is needed to take a decision. NC decided to ask the firm to furnish the stagewise requirement of chemical.

The case stands deferred for re-listing on 11.03.2020.

138.

Case No. 277 (G)	M/s. Bharat Silks
NC Meeting No. 15/AM20 dated	F.No. 01/60/162/409/AM20/PRC
12.12.2019 actually held on 05.02.2020	Adv. Authorisation. No. 0710094613 dated 03.04.2013

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was transferred by PRC Section for taking necessary action as PRC decided on 03.09.2019 for relaxation in general note-14 requested by M/s. Bharat Silks, for redemption purpose. NC decided to defer the case for examination.

The case stands deferred for re-listing on 11.03.2020.

139.

Case No. 277 (H)	M/s. Gaurav International
NC Meeting No. 15/AM20 dated	F.No. 01/84/050/00417/AM17/DES-V
12.12.2019 actually held on 05.02.2020	
RA F. No. 05/23/040/00486/AM17/	Adv. Authorisation. No. 0510401086 dated 04.01.2017

Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's request for re-fixation of norms which was decided by NC on 13.04.2019. NC decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

140.

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Case No. 277 (I)	M/s. Bharat Tissue P. Ltd.
NC Meeting No. 15/AM20 dated	F.No. 01/60/162/495/AM20/PRC
12.12.2019 actually held on 05.02.2020	Adv. Authorisation. No. 0710089464 dated 04.07.2012
	Adv. Authorisation. No. 0710090092 dated 06.08.2012
	Adv. Authorisation. No. 0710109186 dated 21.12.2015
	Adv. Authorisation. No., 0710109132 dated 04.12.2015
	Adv. Authorisation. No. 0710091408 dated 06.10.2012
,	Adv. Authorisation. No. 0710092328 dated 06.12.2012
	se as per agenda along with other relevant papers and
	PRC Section for taking necessary action as PRC decided on
	14 requested by M/s. Bharat Tissue P. Ltd., for redemption
purpose. NC decided to defer the case for examination.	
The case stands deferred for re-listing on	11.03.2020.

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